SHRI PARVATHANENI UPENDRA (Andhra Pradesh): Let the Minister reply.

श्री राम अवधेश सिंह : (व्यवधान) वशिष्ठ ब्राह्मण नहीं हैं। वह बाल्मीकी ब्राह्मण हैं। आदिवासी हरिजनों को देखकर उनका मन खुशी से नाचता है, लेकिन वशिष्ठ ब्राह्मण लोग चाहते हैं कि किसी तरह से हरिजन-आदिवासी को दबाया जाये, सताया जाये।

गृह मंत्री (श्री बूटा सिंह) : मैं अवधेश बाबू से पूछना चाहूंगा कि ब्राह्मणों में भी क्या ब्राह्मण होते हैं।

श्री राम अवधेश सिंह : जी हां, होते हैं। जो पिछड़े हरिजन-आदिवासी को ऊंचा उठाते हैं वे बाल्मिकी ब्राह्मण और जो उनका हिस्सा मारते हैं वे वशिष्ठ ब्राह्मण।

श्री अटल बिहारी वाजपेयी (मध्य प्रदेश) : ब्राह्मणों में महा-ब्राह्मण भी होते है।

REPORTED REMARKS OF HOME MINISTER, SHRI BUTA SINGH, AGAINST CHIEF MINISTER OF ANDHRA PRADESH—*Contd.*

SHRI MURASOLI MARAN (Tamil Nadu): Madam Deputy Chairman, as Mr. Advaniji has put the other day, this Council of States has been converted into the Legislative Assembly of Andhra Pradesh, and we have been discussing the conduct of the Chief Minister of Andhra Pradesh who is not here to defend himself.

We are also discussing the judgement of the intellectual Judge, according to the words of our old friend. That judgement was quoted and quoted several times. Even though many have pointed out that there are differences between the petitioner's complaint and the Court's decision, I should appreciate the efforts on the other side. They have succeeded in putting on record almost all the complaints of the petitioners in the name of the judgement.

But, Madam, the outside world and the enlightened public opinion are not native and foolish enough to believe what they have said. Here is 'THE TIMES OF INDIA" editorial. It has vividly described what they have done. It says:

> "Mr. P. Chidambaram indulged in a falsification by trying to pass off the petitiontr's complaints as part of the High Court's judgement in the aforesaid cases."

So, that is the view of the enlightened public opinion.

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH): What is your opinion? Is it not a judgement?

SHRI MURASOLI MARAN: I am not here to give my judgement. I was reading the editorial of 'THE TIMES OF INDIA" about which the hon. Minister has spoken yesterday.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): He has elaborately explained it yesterday. He has replied to it. *(Interruptions)* You say whether the complaints were answered yesterday or not. That is why he wants to know your views.

SHRI MURASOLI MARAN: We will discuss it outside the House. This way my time in the House is being wasted. People will decide it. That is why I say the 'Times of India" is one example of the enlightened public opinion.

SHRI BUTA SINGH: People have decided. I want you...

SHRI P. CHIDAMBARAM: They have decided in our favour.

SHRI V. GOPALSAMY (Tamil Nadu): People have decided in Haryana also.

SHRI P. CHIDAMBARAM: The only way the DMK party can take consolation

[Shri P. Chidambaram]

is by advancing this arithmetic jugglery. This is the only way they can explain their continuous defeat in elections in Tamil Nadu.

SHRI MURASOLI MARAN : For the past 20 years you are not there in Tamil Nadu.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): You are riding on the shoulders of the AIADMK.

SHRI V. GOPALSAMY; You had been thrown into the dustbin in 1967. Twenty years back you had been thrown into the dustbin. You will never come back. You have been buried deep. (*Interruptions)*

SHRI MURASOLI MARAN; The Congress Party in Tamil Nadu is a strange creature and it has no legs to walk. They have to ride either on the shoulders of DMK or AIADMK. It has been their history. *(Interruptions)*

SHRI V. GOPALSAMY: Their fate has been sealed totally in Tamil Nadu. Their party is totally doomed in Tamil Nadu. *(Interruptions)*

SHRI MURASOLI MARAN: Please permit ms to go to Guntur. *(Interruptions)* Madam, nobody objects to Mr. Buta Singh visiting Andhra Pradesh or any other place, but the question is whether the Home Minister of India could go there and utter the statements which have appeared in newspapers. The same newspaper has editorialy given its views about the speeches and activities of Mr. Buta Singh. I am quoting the editorial of the NEWSTIME. It says:

> The Union Home Minister, Mr. Buta Singh, if his speeches in Guntur are taken to reveal a man and his mind, is a slur on the public life of the country.

This is what the NEWSTIME lays.

SHRI BUTA SINGH: Hell with it. How can anybody pass judgements without having any proof? I am coming to it. Unfortunately, everybody is trying to throw mud. *(Interruptions)*

SHRI V. GOPALSAMY: Mr. Home Minister, you have already been bulldozed in Guntur.

SHRI BUTA SINGH: I will come to Madras in the next election.

SHRI V. GOPALSAMY: It will help us. We know you will never go back to Punjab.

SHRI PARVATHANENI UPENDRA: It will cost your party 20,000 votes, each day of your visit will cost you 20,000 votes

श्री लाल कृष्ण आडवाणी (मध्य प्रदेश) : महोदया, आप को स्मरण होगा कि उस दिन आप ने एक निर्णय दिया था और इस बात पर ध्यान दिलाया था कि अगर मंत्री जी के बारे में कोई बात कही जाय जो ठीक न हो तो मंत्री जी को अधिकार है कि वे तुरन्त--देन ऐंड देयर--और आप ने शब्द पढ़ कर सुनये थे, उठ कर कहें कि यह बात गलत कही जा रही है। और यहां पर चार दिन से लगतार बहस चल रही है। उस में कल पहली बार मैंने सुना कि यह बात ठीक नहीं है। तो जवाब देते हुए अंत में खड़े हो कर मंत्री जी यह कहने वाले हों कि यह गलत है तो क्या यह सदन के साथ न्याय है ? सदन के सथ यह कितना भारी अन्याय है इस की आप कल्पना कर सकती हैं।

SHRI PARVATHANENI UPENDRA: I will give an offer to the Home Minister. If he denies, all the speakers on this side will withdraw.

SHRI BUTA SINGH: I am not here to yield to such threats.

SHRI MURASOLI MARAN: It is not a threat.

श्री लाल कृष्ण आडवाणी : उन्होंने एक शब्द कहा "फैन्टस्टिक", मैंने कह मुझे बहुत खुशी है कि यह सब फैन्टास्टिक है (व्यवधान)

श्री बूटा सिंह : मैं ऐसा अनुभव करता हूं कि यह प्रथा जो इस बहस में चली है यह बद-किस्मती की बात है ऐसी प्रथा फिर न हो। मगर इसको चलाने वाले, इसको बढ़ाने वाले, जिसको आप डिबेट कह रहे हैं, चार दिन गालियां देने के बाद आप कहें कि मैं भाग जाऊंगा ? मुझे तो जवाब देना होगा।
I have to make a reply. You have levelled serious charges. *(Interruptiom)* He has called me indicent, uncultured and uncivilised. I have to reply. Why I was sitting here all the time? It is just not listening only to the sermons from Advaniji. I will have to pay back in the same coin now.

SHRI MURASOLI MARAN: Madam, the House has not seen such a situation ever before. *(Interruptions)*

SHRI P. CHIDAMBARAM: You have created it.

SHRI MURASOLI MARAN: You have created.

Madam, we are discussing some of the remarks which have been uttered by the Home Minister and which have appeared in the press. Had he intervened and told this House that he did not speak like that, we would not have opened our mouths at all. We would have amended our criticism according to his argument. But yesterday the Minister of State, Mr. P. Chidambaram has intervened. Instead of him, Mr. Buta Singh could have intervened.

SHRI P. CHIDAMBARAM: There are several people who want to speak.

THE DEPUTY CHAIRMAN; Mr. Maran, please look at me.

SHRI MURASOLI MARAN: You have wasted our time. *(Interruptions)* For the last three days you have misused, the time of this House.

THE DEPUTY CHAIRMAN; Since you have used the word 'misused', I just want to remind you that when Mr. P. Upendra first came to the Chairman and asked him to allow him to raise this matter, the Chairman said that first he will find out from the Minister and asked Mr. Upendra to wait till such time. But Mr. Upendra was not ready to wait and immediately he wanted to raise the matter.

SHRI PARVATHANENI UPENDRA: No, no. You are misrepresenting it. I got a slip from the Chairman that my request for special mention was kept pending. I kept quiet. But afterwards he consulted the Prime Minister and I do not know what instructions he gave. Afterwards the Chairman has sent his approval for my special mention.

SHRI BUTA SINGH: Madam, I was told that there is going to be a special mention and I have to be present in the House. I came here. *(Interruptions)*

SHRI PARVATHANENI UPENDRA : You might not be knowing, I got two slips on that day. The first slip said that my special mention was kept pending. Afterwards after consultations with the Prime Minister the Chairman gave his permission.

SHRI BUTA SINGH: I was told that there is going to be a special mention and I have to be present here and I came. As soon as filibusters from my friends started, most of the Members said that it is a matter for debate. *(Interruptions)*

SHRI PARVATHANENI UPENDRA : Other Members also wanted to associate with my.. .*(Interruptions)*

SHRI BUTA SINGH; It was here and in this House *(Interruptions)* ... and I accepted it as a debate. It is not my argument.

THE DEPUTY CHAIRMAN; Please cooperate with me. *(Interruptions)* Mr Maran please continue.

SHRI MURASOLI MARAN: You should compensate my time because of these interruptions. My time has been taken away.

THE DEPUTY CHAIRMAN: Five minutes more.

SHRI MURASOLI MARAN; Thank you. Madam, this is a question of norms and healthy traditions. In the Ministry of Home office one can see the potraits of Sardar Vallabhai Patel, first Home

[Shri Murasoli Maran]

Minister of India and Rajaji who later became the Home Minister of India. Madam, potraits are there not as mere antiques. They are there to get inspira-iron and emulation. It is my humble opinion that a successor of Sardar Valla-bhai Patel and Rajaji should not behave in this fashion. I believe that we cannot remain as a great democracy if we do not follow certain norms and healthy conventions. Right from Pandit Nehru's time, no Prime Minister went for election campaign for a by-election. It was followed by Lal Bahadur Shastriji and then by Mrs. Indira Gandhi. *(Interruptions)* I do not know. I am under the impression that the Prime Minister does not go for single bye-election if there is a bye-election in a State. Now the question is. this is the first time in the history of India when a herd of Ministers went for Zila Parishad elections. After all, it was Zila Parishad election. What was at stake? Nothing at all. They have won the election but what is the gain? Has Mr. N. T. Rama Rao lost his Chief Ministership? They have retained that seat with reduced maojrity. For this purpose, a circus went from Delhi to Guntur. This has happened for the first time. It has never happened before. The Home Minister of India has very important and critical functions. He is supposed to be the symbol of the unity of India, guardian of the communal harmony and is in charge of harmonious Centre-States relations. But, Madam, forgetting all these things, he went to Guntur and behaved like a super policeman brandishing threats against the Chief Minster and the Government officials. The mportant point is our founding fathers of he Constitution have provided for a fede-al polity and therefore it ls provided in he Constitution that the Centre may be uled by one party whereas the States may e ruled by different parties. Thtrefore. r*e* expect, certain graceful behaviour, certin norms and healthy conventions, from lim. Otherwise, we will be guilty of itting at the roots of democracy and deralism. Madam if we look at his leeches, it is very clear that this Governmnt has once again chosen a confronta-onist course *vis-a-vis* the States ruled by the Opposition. Look at the speech which Mr. Buta Singh has made. Accord ing to the amended version of Mr. Buta Singh, the Chief Minister of Andhra Pra desh was supporting forces which were working against the interest of the nation. I would like to ask the Home Minister who were these forces and if these forces are against the interest of the nation, why are you permitting them to function? Is it not your duty to put them behind bars? What action have you taken? Madam, just because Mr. N. T. Rama Rao destroy ed the fortress of Congress (I) in Andhra Pradesh and helped in the came way in Haryana...... *(Interruption).*

THE DEPUTY CHAIRMAN; Please conclude now. Your five minutes are over now.

SHRI MURASOLI MARAN; The Hon'ble Home Minister and his party are accusing him. I would say, this is a most irresponsible statement to say the least. Madam, it seems that the Home Minister has simply forgotten or does not know that the Constitution has provided for division of powers between the Centre and the Stales. In the Seventh Schedule, there are three lists. Some powers are given to the Centre, some powers are given to the States and some powers are in the Con current list. But he has stated, "We, the Centre, may have to seriously think of the drastic step of taking over all the develop ment works." Madam, I would like to ask the Home Minister, how are you going to do it? Are you going to amend the Constitution to make India a unitary State? I would warn, you do it and see the result. Even your own Congress-ruled State will not allow you to do it. Madam, then another atrocious thing.......... *(Inter ruption*).

THE DEPUTY CHAIRMAN: Your time is tip now. Please conclude now.

SHRI MURASOLI MARAN; Madam, my time was taken up by interruptions.

THE DEPUTY CHAIRMAN; If you go on like that, it will never conclude. I allowed five minutes to you. Now fire minutes are over. I am looking at th*

watch. *(Interruptions).* After all, *yon* have to conclude. Otherwise there would be no end to it. *(Interruptions).* I can fix up a time for starting ....

SHRI MURASOLI MARAN; The Home Minister summoned the district administration and police officials to the inspection bungalow and gave them instruc-ions. Madam, look at the fall of stand-dard. What a fall it is! The Home Minister of India is summoning the district officials and police officials, local police officials, and giving them instructions. What kind of instructions are they? Oral or written? Madam, look at the abysmal fall of standard from Sardar Vallabhai Patel to Sardar Buta Singh. *(Interruptions)* It is shameful. This is nothing but a bullying tactic. I go further and accuse that this is a conspiracy to paralyse the State administration of the Constitutionally elected Government. Madam, here is the climax. He says, "your Chief Minister is standing in the dock before the High Court today. I am told he has two weeks to prove his innocence." Madam, I would like to ask the hon. Minister: What does it mean? Who was given the two weeks ultimatum? Ts Mr. Buta Singh claiming that he is privy to what the High Court is going to do? Has he got a phone call from the High Court?

SHRI PARVATHANENI UPENDRA: Two weeks had been given to file a counter-affidavit. A counter-affidavit had already been filed on 4th December. This is for his information.

THE DEPUTY CHAIRMAN: Now, conclude, please.

SHRI MURASOLI MARAN: You have burnt your fingers in August 1984. The entire world laughed at you. Now you want to try that trick back. So far, State Governments have been dismissed unceremoniously and unconstitutionally for more than eighty times. *(Interruptions)* I would say, with pride, that Mr. N. T-Rama Rao is the only Chief Minister in the whole of India, in the whole of history, who staged a come-back by being re-installed as the Chief Minister by the Governor because of the people's power. The Congressmen are like Bourbons. They *do* not learn anything and they do not forget anything. I would just conclude by asking one question. Do you know who created the Telugu Desam? It is not Mr. N. T. Rama Rao. I would say the Telugu Desam was created by Mr. Rajiv Gandhi. The moment the late, lamented, Chief Minister Mr. T. Anjiah was insulted and left to cry like a child in the Hyderabad airport, the self-respect or 'suyamariyadai, of the six crores of people of Andhra Pradesh was aroused and that created the Telugu Desam. *(Intemiptions)*

SHRI VISHVJIT PRITHVIJIT SINGH (Maharashtra): It is an insult to a very honourable Minister of the Government of India who is deceased. I take strong objection to this. *(Interruptions)*

SHRI MURASOLI MARAN: It is a salute to him. *(Interruptions)*

SHRI V. GOPALSAMY; He has not said anything discourteous.

SHRI VISHVJIT PRITHVIJIT SINGH: I will not stop... *(Interruptions)* I have to say something. *(Interruptions)*

SHRI V. GOPALSAMY; Then, you could not speak here. We will not allow you. *(Interruptions)*

SHRI MURASOLI MARAN; This has happened in West Bengal also. *(Interruptions)*

SHRI VISHVJIT PRITHVIJIT SINGH: He has criticised Sardar Buta Singh. In the next sentence.. .*(Interruptions)*

SHRI PARVATHANENI UPENDRA: Mr. Buta Singh is going to speak, of course. Let him reply. *(Interruptions)*

THE DEPUTY CHAIRMAN: I will go through the records. If there is anything unparliamentary, I will remove it.

SHRI PAWAN KUMAR BANSAL: (Punjab): It is also the duty of the Member speaking that he must not use discourteous words towards. It is not in good taste.

SHRI PARVATHANENI UPENDRA: We have more respect to Mr. Anjiah than your leaders.

THE DEPUTY CHAIRMAN: Please conclude now.

SHRI MURASOLI MARAN: The same thing happened in West Bengal also. During the last election, the hon. Prime Minister went there and said that the old man Jyoti Basu should retire. Then the people of West Bengal massively voted for the Left Front. Therefore, I would advise them to have tolerance, to have patience, to adopt a federal spirit. Now, it seems they want to adopt a new strategy.

THE DEPUTY CHAIRMAN; It will not go on record.

SHSI V. GOPALSAMY: Why? Thero is nothing unparliamentary.

THE DEPUTY CHAIRMAN: How to stop him? You tell me. Yes, conclude now.

SHRI V. GOPALSAMY: Yesterday how much tme did the Members of the Cong_ ress-I take?

THE DEPUTY CHAIRMAN: There were interruptions. That is why I wave tho time.

SHRI MURASOLI MARAN: I am finishing in half a minute. Please allow me.

It seems they want to adopt a new strategy this time. They want to segregate Mr. Rama Rao and throw stones and mud at him. I am afraid the courts of law may be used as weapons. But I warn them: If you want to use surreptitous methods to dislodge him once again, not only the people of Andhra Pradesh but the entire demoratic India will rise against you and rise in favour of NTR.

SHRI PAWAN KUMAR BANSAL: Why are you taking exception to any one taking resort to courts?

SHRI VISHVJIT PRITHVIJIT SINGH: Madam Deputy Chairman, it is with a great deal of pain that I rise to speak on this subject...

AN HON. MEMBER: Then don't speak.

SHRI VISHVJIT PRITHVIJIT SINGH: You cannot stop me: I will speak. The cause of the pain that I have is the fact that we have had elections in this country for many, many years, we have had election speeches, we have had leaders from the Centre, we have had Chief Ministers, going to different States giving speecnes, saying and using all kinds of acrim nrous expressions because that is part of the cut and thrust of election speeches; when you go for election speeches, you obviously don't go to praise your opponent. In spite of that, in spite of reports appearing in the press, whenever people have gone, this stage has never reached where people have started protesting. We never proested when NTR went to different parts of the country. Sardar Buta Singh went to Andhra. Pradesh on a private election tour in his capacity of a Congress worker, as was made clear by the honourable Minister of State for Home, Mr. Chidambaram, yesterday. He had gone there in his per-sonal capacity. It is a visit which is normally ignored by the Opposition in Parliament. But now I find it horrifying that the House has spent for the last three days hours and hours on this. What for? And there also you see the pattern. If you see the ratio between speech and intrruption or between interruption and speech, it is more than 5:1. That is the kind of situation we are now in. How horriffic? Why must we reach to such a thing in such way? I want to tell the Opposition, take a page from out of a book of Mr. Rama Rao himself, your Chief Minister of Andhra Pradesh for whom I have tremendous respect. Mr. Rama Rao himself had an alte-cation with Mr Shiv Shanker. I was there. I accompanied the honourable Prime Mintser on that visit. I was not present on the spot but I was there in the vicinity, and let me tell you that the honourable Chief Minister did not react to it: he showed his maturity of mind and did not react. There was an altercation whether this thing was right or that thing was rieht. And I don't sav who is right and who is wrong. Shri Shiv Shanker de-finifplv used certain expressions for the Chief Minister. T don't want to repoat them here But the honourable Chief Minister did not ask for a discussion In Parliament, did not do all kinds of things, nothing of the sort, because he had the

maturity of mind not to react to it. I am sure that this reaction here is a localised effort by the leaders of the Telugu Desam Party here. I would like to tell you, I am going to quote now from the honourable Chief Minster's speeches. I am quoting from only one speech. I have heard all kinds of things being said here that the Chief Minister said that, this. I just want to quote from a speech of his

SHRI PUTTAPAGA RADHAKRISHNA (Andhra Pradesh): What is the relevance of quoting NTR's speeches here?

SHRI VISHVJIT PRJTHVIJIT SINGH: I have not said anything

(Interruptions). . .

THE DEPUTY CHAIRMAN: No dis turbance, please *(Interruptions)* ....

SHRI VISHVJIT PRITHVIJIT SINGH: I have not said anything at all which should be construed as objection-able ....*(Interruptions)*............................... I have not said anything at all...................... *(Inteiruptions)*...... Please let me speak, my friends *(Interruptions)*..........I can handle it myself. One thing I would like to say. Madam. There is a point in quoting from his speeches. My friend from the other side is asking why I should quote from his speeches and I will reply to that. Madam. I want to quote the honourable Chief Minister's speech to show the kind of rhetoric being used by the honourable Mr. N. T. Rama Rao. He gave a speech in Gauhati on 13.12.1985 and he says -this is a Hindi translation of bis speeches, Madam . . . *(Interruptions).*

SHRI PARVATHANENI UPENDRA: He spoke in Hindi... *(Interruption.?)* ... Ke spoke in Hindi only.

SHRI VISHVJIT PRITHVIJIT SINGH: I see. Then I stand corrected. By the way, Madam, I find it quite remarkable that the election speeches of the leaders are published by the State Government. This has been published by the Suchna and Jan Sampark Vibhag, and this has been published at the expense of tha Andhra Pradesh Government.

SHRI PARVATHANENI UPENDRA: Mr. Rajiv Gandhi's speeches are also pub-lished by the Government

SHRI VISHVJIT PRITHVIJIT SINGH: No State has ever done it________ *(Interruptions)...* No State has ever done it. Anyway, let us not highlight that now. Let us stick to the point. Now, he says in this speech;

"दुर्भाग्य की बात है कि मुंह में राम बगल में छुरी रखने वाले वे ही दगा-बाज नेता मुल्क की हुकुमत की बागडोर संभाल रहे हैं। इन्सानियत इस फरेबी को कब तक सहती रहेगी।"

This is a clear-cut charge against the Central Government and a very very grave charge at that. But let me tell you, Madam, that this is his mildest speech and I have chosen the mildest speech because I do not want a violent reaction from the other side. I want them to hear me: This is the kind of speeches that have been made and we have not reacted to it We did not react in 1985 and we did not react in 1986 and we are not reacting in 1987. We are not reacting at all. I find it rather strange, this reaction to the elec-tion speeches by the honourable Homo Minister in his personal capacity. And, I must say. Madam, at this point of time, one thing. I would like to say that, as a member of the Congress (I) Party, I know the amount of good that he has done to the Congress (I) Party and the results of the Guntur Zilla Parishad elections have proved it. But I would like to thank my honourable friend, Shri Upendra *(Interruptions)* ... I would like tO thank my honourable friend, Shri Upendra, for one thing. I saw the very pleasant spectacle of Mr. Upendra eating his own words just now by saying, "I have not asked for any debate.". He tried to eat his own words......... *(Interruptions)*.. . But let me tell you one thing: I think the entire party, the entire House, all the Members of the House, should give him a standing ovation and thank him for all that he has asked for and has done because he has done a great service to the Congres (I) Party... .*(Interruptions).*

SHRI PARVATHANENI UPENDRA: I take it sportingly..*(Interruptions)* It aiso exposes the hoHowness of your claims and the nature of your Govem-ment

SHRI VISHVJIT PRITHVIJIT SINGH; Madam, it has aiso been asked why Mr. Buta Singh did not contradict this. I would like to tell my friends: Where was the chance given to Mr. Buta Singh to contradict?... *(Interruptions)*... Where was the chance given to Mr. Buta Singh? The matter was brought up before Parliament the day it was reported in Andhra Pradesh. The day it was reported in Andhra Pradesh it was brought up before Parliament.

SHRI PARVATHANENI UPENDRA: The next day.

SHRI VISHVJIT PRITHVIJIT SINGH: We did not know about it and Mr. Buta Singh did not know about it-Before he could take note of it, Madam, the matter was raised as a Special Mention ... *(Interruptions)* ... Before he could know about it, the matter had been raised in the House and he had to rush and there was no time left for him to say anything. And, Madam,that Special Mention was converted into a debate. Once a matter is under the consideration of the House, no Member can go ont of the House especially when it concerns him.

PROF. C. LAKSHMANNA (Andhra Pradesh): If Mr. Bhandare had not intervened, the matter would have been over that day itself ... (*Interruptions)*

THE DEPUTY CHAIRMAN: No cross-talks, please.

SHRI VISHVJIT PRITHVIJIT SINGH: You cannot lock the stable door after the horse is stolen.

SHRI PARVATHANENI UPENDRA: Madam, it is being repeatedly said, we are repeatedly being charged, that we have not given any opportunity to the honourable Home Minister. But he was sitting all through and so, at any time he could have clarified his stand. Why should he take three days? ... *(Interruptions)*

SHRI BUTA SINGH: What can I do? *(Interruptions)*. . . The lady Member was jumping in her seat. *(Interruptions*. . . The Members were speaking. *(Interrup-tions).*

SHRI PARVATHANENI UPENDRA: Even now we allow you.

SHRI A. G. KULKARNI (Maharashtra) : I hope Mr. Buta Singh will give the reply now.

SHRI VISHVJIT PRITHVIJIT SINGH: Now, Madam, what is the subject-matter of this debate? What is the subject-matter of this debate? The subject-matter of this debate is the headline in newspaper called 'Newstime' published from Hyderabad and Vijayawada. I do not know what the circulation of this newspaper is, I do not know who owns it cr where his sympathies lie. *(Interruptiom).*

SHRI PARVATHANENI UPENDRA: (Andhra Pradesh): He is the Chairman of the Editors Guild.

SHRI VISHVJIT PRITHVIJIT SINGH; He must be a friend of yours, Mr. Upendra?

SHRI PARVATHANENI UPENDRA: He is a friend of everybody. He is *our* friend.

SHRI VISHVJIT PRITHVIJIT SINGH: The headline here is: CM has two weeks to prove inocence.", with a photograph of Mr. Buta Singh or a sketch of Mr. Buta Singh, looking slightly sinister ... *(Interruptions)* Let me correct myself: a sinister cine-star! *(Interruptiom)* Anyway, this was obviously meant just to attract people's attention. If you read the newspaper, you find —this is not something which is said by Mr. Buta Sngh— that it is the High Court which said that he has two weeks in which to file an affidavit, to prove 'his innocence And it is made out: "Buta berates NTR. This is a populist kind of headline which bas come. You can imagine the contents of it. And we are giving a kind of veracity to this newspaper report, which absolutely is an amazing kind of situation. Almost every-one got up and kept quoting: this is th* report, this is what Mr. Buta Singh said' and that is what Mr. Buta Singh said, and so on. This we never do. There is no question of it. *(Interruptions)* How can you treat the newspaper report as a factual report? *(Interruptions).* I find it rather strange. .. *(Interruptions)* I find it rather strange that none of the other papers has been quoted here, except this

paper. There has been a tremondous amount of controversy which is still going on about quotations from the judgment— whether it was in the judgement, whether it was not in the judgment, whether it was operative part or not the operative part, and so on. An editorial has been quoted from the Times of India" castigating the hon. Minister of State for Home Affairs, Mr. Chidambaram. Some others referred to the "Indian Express" which has said exactly the same thing, Let me put the record straight once for all, by quoting from Mr. Upendra himself the leader of Ttlugu Desam Party. *(Interruptions) 1* want to do it once again. I am going to do it once again. Mr. Upendra said—he is quoting from the judgement ... *(Interruptions)* . It was not the opinion of the ... *(Interruptions).* It was the opinion of the court. They finally said:

> "The Chief Minister is accountable to the electorate who holds a watching brief to prevent mis-performance and misrule by their elected representatives. It is true, the moral and ethical standards might differ from person to person. What might shock the conscience of one person might not cause even a stir in the mind of another. It is for the Chief Minister himself to make up his mind in regard to the path he should follow in the face of these allegations. No gratuitous advice, much less any specific direction, from this Court is necessary."

I have now quoted the portions left out by Mr. Upendra, from the portion chosen by him and accepted by him as the operative part of the judgment in Writ Petition No. 12425 of 1987 in the Andhra Pradesh High Court. Now I am going to end by saying just one thing. I have analysed what the real problem is. The problem as we see it today is that there are all kinds of things being said. I was just told that Mr. N. T. Rama Rao is the one Chief Minster in the world.... *(Interruptions)* I am not that old. My ears are not bad. All right. You said the Chief Minster in India'. In history there are all kinds of parallels. We come across parallels where leaders are bom at different times or in different years and they have parallel careers and there is a tremendous amount of parallel between them. One of the major parallel in the world is between two leaders of the world today. I think it is absolutely true. There is a parallel between President Reagan, the President of the United States, and Mr. Rama Rao, the Chief Minister of Andhra Pradesh. Mr. Reagan was the Governor of a state in the United States. Mr. Rama Rao is the Chief Minister of a State in India. Mr. Reagan was a cinema star, Mr. Rama Rao was also an actor. Mr. Reagan became the Governor for two terms. Mr. Rama Rao is the Chief Minister for second term. Mr. Reagan has gone on to be the President of the United States. Let me tell you and I have it on very good authority that the astrologers have told Mr. Rama Rao and his party that Mr. Rama Rao is going to be the Prime Minister of India. That is why they indulge in all these things. He thinks that it is by divine right that he need not follow the law of the land, it is by divine right that he can kill whomsoever he likes or do whatever he likes. I may tell you what the astrologers have led you astray. They are wrong and their predictions are wrong. Your Telugu Desam will never come about. *(Interruptions).* The people of Andhra Pradesh will throw you out in the next elections. Thank you.

THE DEPUTY CHAIRMAN: Mr. S. P. Malaviya. *After* that, the Minister will speak.

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश) : माननीया उपसभापति जी, श्री

A man is known by the company he keeps.

लेकिन मेरी राय यह है कि वह बुरा संगत में हैं—

उनकी, माननीया, तीन प्रकार की हैसियत हैं—एक, वे भारत के गृह मंत्री हैं, दूसरे लोक सभा के सदस्य हैं और तीसरे कांग्रेस पार्टी, जिसके अध्यक्ष श्री राजीव गांधी हैं, उसके वह सदस्य हैं, या नेता है।

अगर आन्ध्र प्रदेश में भले ही जिला परिषद का चुनाव रहा हो अध्यक्ष का, उसमें वह कांग्रेस पार्टी नेता को

[श्री सत्य प्रकाश मालवीय]

हैसियत से जाते और वहां गृह मंत्री के रूप में वह कोई कार्य न करते, तो मुझे कोई आपत्ति नहीं होती, क्योंकि वह कांग्रेस पार्टी के नेता हैं, किसी भी चुनाव में वह जा सकते हैं। बहुत ज्यादा कोई इसमें प्रोप्राइटी की बात में नहीं समझता हूं, लेकिन माननीया, जब उन्होंने लोक सभा में सदस्य के रूप में शपथ ली, तो उनकी शपथ है कि—

"I will bear truue faith and allegiance to the Constitution of India as by law established, that I will uphold the sovereignty and integrity of India, that I will duly and faithfully and to the best of my ability, knowledge and judgement perform the duties of my office without fear or favour, affection or ill-will and that I will uphold the Constitution and the laws."

जब वह गृह मंत्री बने, तो उस समय उन्होंने दूसरी शपथ ली और उस शपथ में कहा कि —

"That I will bear true faith and allegiance to the Constitution of India as by law established, that I will uphold the sovereignty and integrity of India, that I will faithfully discharge my duties as a Minister of State of Home Affairs and that I will do right to all manner of people in accordance with the Constitution and tht law without fear or favour, affection of ill-will."

माननीया, हमारा जो संविधान है, उसमें तीन अनुसूचियां दी हुई हैं।

एक अनुसूची है संघ सूची, जिसको सैन्ट्रल लिस्ट कहते हैं। दूसरी है स्टेट लिस्ट, जिसको राज्य की सूची कहते हैं और तीसरी सूची है कंकरेंट लिस्ट, तो मैं केवल जो राज्य की सूची है उस ओर ध्यान आकर्षित करना चाहता हूं जिसकी धारा 5 में कहा गया है :

"Local Government, that is to say, the constitution and powers of municipal corporations, improvement trusts, district boards, mining settlement authorities and other local authorities for the purposes of local self-government or village administration."

इसका मतलब यह हुआ कि जो जिला परिषद् का चुनाव है और जिला परिषद् के इंस्टीट्यूशन के संबंध में जितनी भी प्रक्रिया वह कार्य केवल राज्य सरकार का है और इससे कहीं भी गृह मंत्री जी का कोई भी सम्बन्ध नहीं है। लेकिन मैं ध्यान आकर्षित करना चाहूंगा आंध्र प्रदेश के मुख्य मंत्री जी के पत्र की ओर जो कि 2 दिसम्बर, 1987 को उन्होंने इस देश के प्रधान मंत्री श्री राजीव गांधी को लिखा और शायद इस सम्बन्ध में उन्होंने भारत के राष्ट्रपति जी को भी सूचित किया। रामाराव जी ने इस बात को माना है कि गृह मंत्री श्री बूटा सिंह जी वहां पर कांग्रेस पार्टी के कार्यकर्ता की हैसियत से जाते तो उन्हें कोई आपत्ति नहीं होती। लेकिन रामाराव ने अपने पत्र में कहा है कि,

"Mr. Buta Singh reportedly said "I have come to personally watch the situation. No official or policeman will be allowed to play with the election process. Whoever tries to do this will be put out of office Anybody who tam- pers with the election process will not be let off. The Central Government will take strict action."

लेकिन 'न्यूज टाइम्स' में जो समाचार प्रकाशित हुआ है, उसमें इस बात को कहा गया है :

"He had summoned all the district authorities and issued orders to them to see that 100 per cent fairness was maintained in the polling slated, for Thursday. He said any district or state official who acted against this would be handled strictly. No interference in the polling by either the Chief Minister or any Minister would be allowed. He said this at meeting after meeting **and**

warned officials of serious consequences in the event of any such interference. He, as the Home Minister, had come down to personally monitor the Guntur election situation, he said."

और उसके बाद दूसरा है उसी न्यूज टाइम्स में जो न्यूज एजेंसी है न्यूज टुडे उसमें उन्होंने छापा है :

"The Minister who arrived in Guntur on Tuesday morning to campaign for the Congress-I candidate. Dr. Rayapati Srinivas, summoned the district administrative and police officials to the inspection bunglow, and gave them 'certain instructions with a view to allaying the alleged fears of the Congress-I voters in the district'. The Minister himself announced this in the public meetings he addressed at various places. He said he had instructed the district authorities to see that a free and fair polling was ensured. Later, it was learnt from official sources in Guntur that the Minister had a meeting with the District Collector, Mr. Jannath Hussain, the IG of Law and Order, Mr. Rajan and the DIG, Mr. Sukumaran."

तो महोदया, मैं यह निवेदन कर रहा था कि जिस प्रकार से भारत के गृह मंत्री श्री बूटा सिंह ने वहां पर जाकर हस्तक्षेप किया है चुनावके काम में वहां के जिला अधिकारियों को बुलाकर, वहां के आई०जी को बुलाया, सुपरिंटेंडेंट पुलिस को बुलाया और इस बात की वार्निंग दी कि खबरदार रहे कि अगर चुनाव निष्पक्ष नहीं होता है तो सबके खिलाफ कार्रवाही की जायेगी, और सबको केंद्रीय सयरकार देख लेगी। मैं इस बात को मानता हूं अभी बूटा सिंह जी स्पष्टीकरण देंगे कि उन्होंने क्या कहा और क्या नहीं कहा। लेकिन एक बात साफ है कि वह पर जाकर के उन्होंने गृह मंत्री के रूप में अपने अधिकारों का प्रयोग करने की अनाधिकृत चेष्टा की। मेरा निवेदन हैकि जब संविधान में इस बात की व्याख्या की गई है कि जो जिला परिषद् का कांस्टीट्यूशन जिला परिषद् के बनाने की प्रक्रिया उसके चुनाव के सम्बन्ध में केवल राज्यसरकार को पूरा अधिकार हासिल है। न इसमें भारत सरकार कहीं आती है न भारत सरकार के गृह मंत्री आते हैं और चुनाव आयोग आता है। जो कानून उसके अन्तर्गत राज्य सरकार को पूरा अधिकार है जिला परिषद् के चुनाव कराने का और इसलिये महोदया, यह मैं समझता हूं कि गृह मंत्री ने इस प्रकार का कार्य करके जिस संविधान की उन्होंने शपथ ले रखी है उसको तो उन्होंने भंग किया ही बल्कि केन्द्र और राज्य के संबंधों को बिगाड़ने का काम भी किया है। और भारत के गृह मंत्री जब केन्द्र और राज्य के सम्बन्ध बिगाड़ने की अनाधिकृत चेष्टा करें, तो इसका मतलब यह हुआ कि इस देश की राष्ट्रीय एकता और राष्ट्रीय अखंडता को खतरा उत्पन्न हो गया है। इसलिये मैं आपके माध्यम से यह मांग करता हूं कि भारत के गृह मंत्री अयोग्य हो गए हैं, इस संविधान के अन्तर्गत गृह मंत्री के पद पर बने रहने की योग्यता है, उसमें तथा इन्होंने शपथ भंग की है। इसलिये उन्हें तत्काल गृहमंत्री के पद से इस्तीफा दे देना चाहिये तभी इस देश की राष्ट्रीयता और अखंडता कायम रहेगी।

महोदया, मेरा निवेदन यह है कि जो कुछ वहां पर उन्होंने व्यक्त किया है, उसके संबन्ध में तो स्पष्टीकरण करना चाहिये। मैं स्पष्ट रूप से जानना चाहता हूं कि उन्होंने जो कार्य किया कांग्रेस पार्टी के नेता के अलावा उसको करने का उनका कार्य अनुचित है, और अपनी इस भूल को उनको स्वीकार करना चाहिये।

श्री बूटा सिंह : महोदया, यह एक बहुत चिंता का विषय है, जिस ढंग से इस माननीय सदन को पिछले तीन-चार दिन से एक ऐसे विवाद में धकेल दिया गया। मैं किसी व्यक्ति-विशेष के बारे में नहीं कहूंगा यह गम्भीरता से सोचने वाली बात है। सदन के सामने मसला आने से पहले, इस तरह का विवाद-ग्रस्त मसला सदन के सामने आए, नैतिकता मांग करती है कि जब इसमें जो व्यक्ति सम्मिलित है, वह सदन में हाजिर है तो उससे पूछ लेना चाहिये। पूछने के बाद अगर यह बहस होता तो शायद जो शब्द, जो तर्क और जो लांछन इस सदन में लगाए

गए, वे न लगते। मेरी यह बदकिस्मती है कि श्री उपेन्द्र ने, जो कि कहते हैं कि मेरे 15 साल के दोस्त हैं, इतना भी मुझे मौका नहीं दिया। उनके पास जब यह पत्रकार का लिखा हुआ निबंध, यह रिपोर्ट नहीं है, यह निबंध है, वाजपेयी जी, मैं चाहूंगा कि जरा इसे आप फिर से पढ़ें... (व्यवधान)...

SHRI V. GOPALSAMY: Hon. Minster, why don't you make your speech in English?

श्री बूटा सिंह : यह मेरा अधिकार है कि मैं अपनी राष्ट्रभाषा में कहूं... (व्यवधान)...

श्री चतुरानन मिश्र : (बिहार) : महोदया, ... (व्यवधान)...

उपसभापति : थोड़ी देर में पूछिए, अभी तो शुरू ही किया है।

श्री चतुरानन मिश्र : मैं एक बिन्दु पर सफाई चाहता था। वैसे तो मुझे समय नहीं दिया गया, इतनी बहस होने के बाद भी इसके लिये तो आपको धन्यवाद है। अभी जो कहा गृह मंत्री जी ने, वे हमारे मित्र हैं उपेन्द्र जी और उपेन्द्र जो कहते हैं--- हम उनके मित्र हैं। उन्होंने 15 साल के बताया तो वह भी कुछ साल बता देंगे। एक-तरफा प्रेम तो हुआ नहीं होगा, दोनों ने मिलकर किया होगा।

श्री बूटा सिंह : मैं मानता हूं।

श्री चतुरानन मिश्र : लेकिन हमारे सामने बात यह है कि यह कोई व्यक्तिगत मसला नहीं है। इसलिये गृहमंत्री जी से मैं चाहूंगा कि यह इंडियन पोलिटिक्समें एक बड़ा परिवर्तन आया है, पहले एक ही पार्टी राज्यों में और केन्द्र में भी रही थी, लेकिन अभी यह बात नहीं रही और दिन-पर-दिन चेंज हो रही है। आप में से बहुत से लोगों को अपनी स्टेट छोड़कर दूसरी स्टेट में बैशाखी लगाकर राज्यसभा में आना पड़ा... (व्यवधान)...

श्री बूटा सिंह : यह असंवैधानिक है, इसको बैशाखी नहीं माना जा सकता। जिसको लोगों ने चुना हो, व लोगों के बल से आते हैं। हां, जो नोमिनेशन लेकर आते हैं, वे शायद बैशाखी पर आते हैं।

श्री चतुरानन मिश्र : बैसाखी, आपका मतलब नहीं है। यों भी राज्य सभा तो ज्यादातर बैशाखी ही है। इसलिये हमने कहा कि यह स्पष्ट कीजिये कि यह जो राजनीतिक परिवर्तन आया है, इसके लिये यह जरूरी लगता है कि एक कोड भी बने केन्द्रीय मंत्री, खासकर प्रधान मंत्री और आप जिस पद पर आप हैं, राज्यों के मुख्यमंत्री भी हैं, ये लोग किस तरह से भाषण करें, इसके लिये एक कोड चले ताकि हम देश अच्छे ढंग से चल सकें, नहीं तो पुराने तरीके से चलेगा, जैसा तीन दिन से आपने देखा क्या हो रहा है। इसलिए हम व्यक्तिगत न लेकर यह एक प्रश्न पहला आपसे पूछना चाहते हैं।

दूसरी बात हम जानना चाहेंगे... (व्यवधान)... अगर आप बोलने दें तो हम तैयार हैं। इसीलिये पहली बात हम यही चाहेंगे कि एक नयी परिस्थिति इस देश में पैदा हुई है। दूसरी बात मैं उपेन्द्र जी से भी कहूंगा कि अगर जवाहर लाल जी का नाती खराब हो सकता है तो किसी मुख्य मंत्री के दामाद को भी मान लोगे या बेटे को भी मान लोगे, यह बात नहीं चलेगी। इसलिये राज चलाने के बारे में दोनों तरफ से स्पष्टीकरण रहना चाहिये। इसीलिये हम कोड आफ डिसीप्लीन की बात पर जोर देते हैं।

श्री बूटा सिंह : मैं सोच रहा था कि शायद चतुरानन बाबू मेरे ऊपर दया करेंगे

मगर वह भी उसी वेग में बह गए। मेरी बात सुनी भी नहीं। मैं खड़ा हुआ था तो कम-से-कम दो मिनट सुन लेते तो उनके मन को शांति हो जाती।

मैं इस बात की ओर ध्यान दिला रहा था कि यह सदन हमारे लोकतंत्र का सबसे बड़ा चिन्ह है। लोगों का लोकतन्त्र में विश्वास है और देश की जनता बड़ी उम्मीद के साथ ध्यान लगाए रहती है। हम यहां जो कुछ भी बोलते हैं या व्यवहार करते हैं, उसका लोगों के ऊपर बहुत असर होता है। आडवाणी जी ने मुझे बड़ा उपदेश दिया। प्रवचन कहे। मैंने उनका एक-एक शब्द बड़े ध्यान से सुना है और मुझे उन्होंने जो उपदेश दिए हैं मैं उनका भी जिक्र करूंगा।

सबसे पहले तो मैं यह कहना चाहता हूं कि बड़ा साधारण मसला था। यह निबंध, प्रबंध कर के छापा गया। मैं जब अगले दिन यहां पहुंचा तो मैंने इसे देखा भी नहीं था कि श्री उपेन्द्र जी ने आपके सामने या चेयरमैन के सामने पेश भी कर दिया। मुझे आदेश हुआ कि कोई चीज मेरे खिलाफ विशेष उल्लेख के रूप में आ रही है। उसके बाद मुझे यह पत्रिका मिली तो मैंने उसे देखा। अच्छा होता कि उपेन्द्र जी, जोकि मेरे पुराने मित्र हैं, मुझ से इस बारे में पूछ लेते तो बहुत सी चीजें मैं साफ कर देता। उससे अच्छा होता यदि चेयरमैन साहब मुझे बुला कर पूछ लेते कि इसके पहले कि मैं उल्लेख की इजाजत दूं आपको कुछ कहना है? यदि ऐसा हो जाता तो यह मसला यहां तक नहीं पहुंचता। मेरे साथ तो ऐसा हुआ, मैं अनुभव करता हूं कि बचपन में हम कहानी पढ़ा करते थे कि एक भेड़िया था और एक लैला। एक भेड़िया और एक लैला नदी के किनारे खड़े थे और पानी भेड़िया की तरफ से बहकर लैला की तरफ जा रहा था। उस भेड़िये ने कहा कि अरे गुस्ताख मैं पानी पीने के लिये आया हूं और तू गंदा कर रहा है। लैल बोला कि यह तो हुजूर आपकी तरफ से आ रहा है, मैं इसे कैसे गंदा कर रहा हूं। भेड़िया बोला क्या है। गाली दे रहा है। उसने कहा मैं गाली कहां दे रहा हूं। तो वह बोला तू ने नहीं दी तो तेरे बाप ने दी होगी और जम कर मार दिया। उसी तरह मेरे साथ हुआ। कहते हैं कि यह सारा कुछ जो इस निबंध में छपा हुआ है, मैंने कहा। मुझे सुना भी नहीं। उस दिन मैंने दो बार कहा कि आप इसको गास्पिल ट्रुथ मत मानिये। दीपेन बाबू और उपेन्द्र जी ने कहा। मैंने कहा आप इसको सच क्यों मानते हैं। उसने कहा कि ठीक है तूने नहीं कहा तू होम मिनिस्टर है, तेरा काम क्या है, तू ऐसा कैसे बोल सकता है। मैं इस सदन के सामने नम्र निवेदन करना चाहता हूं कि मैं अपनी जिम्मेदारी को अच्छी तरह से जानता हूं।

मेरे सामने हमारे देश के महान नेता, इस देश के निर्माता सरदार पटेल जी, गोविन्द वल्लभ जी का जिक्र किया गया। मैं तो कभी भी अपनी तुलना उनके साथ कर ही नहीं सकता। मैं तो उनके चरणों की धूल के बराबर भी नहीं हूं। कहा गया कि मैं इस कर्सी पर बैठकर इस तरह से व्यवहार कर रहा हूं कि उनके नाम को गंदा कर रहा हूं। मैं तो कभी अपने आपको उनके बराबर नहीं मानता हूं और न हो सकता हूं। लेकिन कोशिश कर रहा हूं कि उनके बताए रास्ते पर चलसकू ताकि इस देश का और इस देश की जनता का कुछ भला हो जाए।

5.00 P.M. मैं मगर एकाएक रामाराव जी का दुश्मन हो गया। रामाराव जी को मैं पिछले चार, पांच सालों से जानता हूं और जब भी मैं वहां गया किसी भी रूप में, कृषि मंत्री के रूप में या किसी और रूप में, मेरे साथ बड़ा अच्छा व्यवहार हुआ और थोड़े दिन पहले गोविन्द वल्लभ पन्त जी की शताब्दी समारोह में वहां गया था तो स्वयं उन्होंने निमंत्रण दे कर मुझे खाने पर बुलाया था। मैं वहां नहीं जा सका इसलिये मैंने उन से क्षमा चाही थी। लेकिन उस समय वहां बड़ा भयंकर वातावरण पैदा हुआ था। जिस दिन मुझे पार्टी की ओर से सूचना मिली कि मुझे गुंटूर जाना है, उससे पहले कुछ घटनायें घटी थीं और मेरे पास सूचना आयी थी जिसके अनुसार वहां बड़ा भयंकर वातावरण था। वहां इंटीमिडेशन हो रहा था हरिजनों का, वीकर सेक्शन्स का, महिलाओं का किंतु [illegible]

[श्री बूटा सिंह]

नहीं डालने दिया जाएगा और इस तरह से पार्टी की ओर से...

SHRl PARVATHANENI UPENDRA: Wrong infiormation.

श्री बूटा सिंह : और दूसरे लोगों ने हमको बड़े-बड़े रिप्रेजेंटेशन भेजे, चिट्ठियां भेजीं, टेलीग्राम्स भेजे...

SHRI PARVATHANENl UPENDRA: They wanted to involve you in the campaign. That is all.

श्री बूटा सिंह : इंवाल्व होना बुरा नहीं है। तो मेरे पास ऐसी सूचनायें आयीं। मैं पार्टी की तरफ से गया और जैसा कि बहुत से मान्यवर सदस्यों ने कहा मैंने तो प्राइवेट गाड़ी इस्तेमाल की, लेकिन जब मैं वहां जाकर देखता हूं तो 8 मन्त्री आंध्र प्रदेश सरकार की सरकारी गाड़ियों पर झंडा लगाये हुये वहां घूम रहे थे। यह मुझे कहना पड़ रहा है इसलिये कि आप ने उल्लेख किया। सरकारी गाड़ियों पर वहां के गृह मंत्री महोदय ने सिर्फ घूम रहे थे, बल्कि एक दो जगह हमको इस तरह के भी वाक्यात लोगों ने सुनाये जिनसे यह प्रकट हुआ कि किसी किसी गांव में इस तरह की घटनायें हुईं जिसमें पुलिस ने ज्यादती की। जांच कर रहे हैं डिस्ट्रिक्ट मैजिस्ट्रेट आदि। मगर मैं तो बताना चाहता था कि किस प्रकार का वहां का वातावरण था कि जिस में मुझे जाना पड़ा। मैं गुंटूर गया और इन पत्र में यह लिखा है कि गुंटूर में मीटिंग हुई। तो गुंटूर में तो एलेक्शन ही नहीं था...

SHRI PARVATHANENI UPENDRA: They have mentioned the villages where you spoke. *(Interruptions)* I am telling this for his information.

श्री बूटा सिंह : महोदय, एक दर्जन के करीब मैंने पब्लिक मीटिंग्स एड्रेस कीं और उनमें काफी तादाद में लोग आये। मैं अपना मुकाबला रामाराव जी से तो कर ही नहीं सकता क्योंकि वे तो वहां के हीरो हैं, महान नायक हैं, लेकिन बहुत अच्छी तादाद में लोग सुनने आये। तो मेरे लिये कठिन होगा कि जितनी 12, 13 स्पीचेज मैंने कीं उनका एक-एक शब्द दोहराऊं। लेकिन अगर इस निबंध में देखा जाय तो अंग्रेजी का सबसे आसान तरीका है कि अगर किसी के गले में फंदा डालना हो तो दोनों तरफ कामा लगा दो और उसके गले में रस्सी डाल दो।

जितना उल्लेख आडवाणी जी ने किया उसमें उन्होंने 6 बड़े मुद्दे उठाये। मैं अपने भाव तो याद कर सकता हूं, लेकिन शब्द याद करना बड़ा मुश्किल होगा क्योंकि लम्बी लम्बी स्पीचेज थीं। भाव, जो कुछ मैंने कहा उनके बारे में, वह कह सकता हूं। जैसा कि आप ने फरमाया था, रामाराव जी के बारे में मैंने कल ही बता दिया था कि मैंने उनको एंटी नेशनल नहीं कहा। मैंने यह जरूर कहा था कि कुछ ऐसे गुट, कुछ ऐसी पार्टियां हैं जो कि देश में विभाजन कराना चाहती हैं। उनका समर्थन रामाराव जी ने किया। उदाहरण के रूप में जैसा हमारी माननीय सदस्या ने कल बताया, कि नागालैण्ड में जो उनकी स्पीच थी, नागा नेशनल डेमोक्रेटिक पार्टी जो है, उसके जो बड़े नेता हैं उन्होंने फीजो की स्पीच का टेप अपनी एलेक्शन मीटिंग में बजाया। अब उपेंद्र जी कहेंगे कि मैं साथ था। अब आप ही बताइये, सदन बताये कि फीजो का टेप क्या हो सकता है। क्या वे देश के हित में हो सकते हैं। कौन नहीं जानता कि फीजो की थिसिस क्या है, कौन नहीं जानता कि फीजो का दर्शन क्या है, कौन नहीं जानता कि उस की गतिविधियां क्या हैं। अब उनमें जाकर **(व्यवधान)** मैं उस पर चर्चा नहीं कर रहा हूं। आप क्यों कष्ट कर रहे हैं। मेरा तो खाली मतलब यह था कि...

SHRI PARVATHANENI UPENDRA: Laldenga spoke like that when you entered into an agreement with him.

SHRI P. CHIDAMBARAM: Laldenga. gave. up, recession.

श्री बूटा सिंह : लालडेंगा को मैंने कब राष्ट्रवादी होने का सर्टिफिकेट दिया। जब तक उसने अपने संविधान को नहीं बदला, जब तक उसने भारत के संविधान में अपनी आस्था प्रकट नहीं की, जब तक उसने

नहीं कहा कि मिजोराम हिन्दुस्तान का एक अटूट हिस्सा है। तब तक हमने कभी लाल डेंगा को राष्ट्रवादी नहीं कहा। मगर प्रश्न यह नहीं है। प्रश्न तो यह है कि श्री रामाराव जी जहां चाहे जाएं, देश उनका है, मैं कौन होता हूं उनको रोकने वाला, लेकिन मैंने यह जरूर कहा----

This gentlemen went to Nagaland. They said; this man goes.

अब यह तो आपके पत्रकार की चालाकी है। उसकी प्रवीणता है। अगर एम०एन० डी० पी० की स्टज पर जाकर श्री रामाराव जी उनका समर्थन करें, अखबारों में यह आजए और जैस ही मैं हैदराबाद पहुंचा तो पहली बार कोई भी राजनीतिक वर्कर होगा तो सबसे पहले सुबह अखबार देखेगा--मैंने सुबह जब अखबार देखे तो उनमें यह खबरें थीं। उनमें सबसे प्रमुख खबर यह थी कि रामाराव जी ने अग्रवाल कमीशन बनाया था, उसको हाई कोर्ट की तरफ से स्टे कर दिया गया। अब यह खबर मैंने नहीं छपवाई थी, यह तो मेरे वहां जाने से पहले ही छप गई थी। उसमें यह भी कहा गया था कि वहां के लोगों में यह आम चर्चा है कि ये श्री रामाराव जी के पुराने कानूनी सलाहकार थे, उनका कमीशन बनाया था। इसलिये यह आपत्ति हुई, इसलिये कोर्ट ने उसको स्थगित कर दिया। साथ में यह भी लिखा हुआ था कि जो वहां पर रिट की सुनवाई हो रही है, उसमें रामाराव जी को 15 तारीख को अपना जवाब फाइल करने के लिये कहा गया है। मैंने यदि कह दिया पब्लिक मीटिंग में कि आपके प्रदेश के मुख्य मंत्री महोदय आंध्र प्रदेश हाई कोर्ट के कथन के मुताबिक 15 तारीख को अपने वकील के द्वारा अपनी सफाई पेश करेंगे तो क्या बुरा कह दिया? मैंने कहा तो बुरा है, लेकिन आडवाणी जी की पार्टी कहे तो ठीक है। आडवाणी जी की पार्टी ने जो तेलुगु देशम पार्टी के खिलाफ चार्ज शीट पेश की---मैं रामाराव कहूंगा तो ये उठ खड़े होंगे, इसलिये तेलुगु देशम मैंने कहा---उसमें 100 चार्जेज लगाए गए थे। वे चार्जेज क्या हैं? इसको पूरा पढ़ंगा क्योंकि ये नाराज हो जाएंगें......

SHRI PARVATHANENI UPENDRA: It is one year old. After that election! were held. People have decided.

श्री बूटा सिंह : मैंनेकुछकहा अपमान हो जाएगा, बी०जे०पी० जो उनकी सगी बहन है, तो आपक गी नहीं होगी। उन्होंने कहा है कुछ कहे इलेक्शन प्रामिसेज थे वे पूरे नहीं किए। दूसरा चार्ज यह है कि उन्होंने शक्ति का दुरुपयोग किया। तीसरा यह है कि करपशन को बंद नहीं कर पाये। यह उनके परिवार में चली गई। आगे उन्होंने यह लिखा है कि प्रदेश में ला एण्ड आर्डर, कानून-व्यवस्था के काम में वे फेल हुए। सबसे आखीर में जिसकी समरी मैंने बनाई है, उन्होंने कहा है कि बड़े-बड़े ठेकों, बड़े-बड़े प्रोजेक्टों को ऐलाट करने में घोटाला किया। बी०जे०पी० यह दे तो ये हजम कर जाएं, मैंने कह दिया, जो पत्र में, जो अखबार में छपा हुआ था वह मैंने पढ़ दिया तो आपने मेरे खिलाफ बड़ी-बड़ी आपत्तियां खड़ी कर दीं।

महोदया, इसी तरह से अभी अभी चतुरानन जी बोलने खड़े हुये थे। उन्होने बी०जे०पी० से तो वे कम हैं, लेकिन 60 चार्जेज लगाए।

SHRI PARVATHANENI UPENDRA: They had a candidate also in Guntur.

श्री बूटा सिंह : यह तो मैं आपके सामने वाक्या रख रहा हूं। उसमें कहा गया है कि यह सरकार लोगों की दुश्मन है यह सी०पी०आई० के लोगों ने कहा है, जिसके मुखिया श्री रामाराव जी हैं। उसमें, यह भी कहा गया है कि हरिजनों के ऊपर अत्याचार बहुत बढ़े हैं और वहां के जागीरदार खुले आम अत्याचार कर रहे हैं और वहां की सरकार इसमें बिल्कुल कोई कार्यवाही नहीं कर रही है बल्कि दर्शक बनकर खड़ी है। उन्होंने कहा कि कोई शिव प्रसाद राव है, कोई शिवा रेड्डी हैं, कोई पुष्पा रेड्डी हैं, शायद वहां के मंत्री हैं। इन्होंने बहुत सा कारपोरेशन में और यूनिवर्सिटी की एटोनोमी में बड़ा भारी भयंकर माल-प्रैक्टेसेज की हैं। कारपोरेशन इलेक्शन में सरकार ने सत्ता का

[श्री बूटा सिंह]

दुरुपयोग किया है। अपने राजनीतिक विरोधियों पर जबर्दस्ती हमले करवाये हैं। सरकार में जनता को खुले आम बेचा गया है और मुझे बड़े दुख के साथ कहना पड़ रहा है कि सी०पी०आई० ने कहा कि श्री रामाराव के जवाई श्री चन्द्र बाबू एक्सट्रीम सुपर डिक्टेटर बन कर आंध्र प्रदेश को चला रहे हैं।

महोदया, आंध्र प्रदेश की सरकार ने लोकायुक्त नियुक्त किया है। वह इन की सरकार के द्वारा नियुक्त है। वह कह देंगे कि वह भी कांग्रेस (आई) द्वारा है। उपेन्द्र जी के एक मित्र जाना रेड्डी जो शायद वहां मंत्री हैं उसने बहुत करप्शन की है और मुख्य मंत्री ने उनको केबीनेट में लिया है। इस पर उपेन्द्र बाबू को दुख है...

SHRI PARVATHANENI UPENDRA: On a point of order, Madam. *(Interruptions)*

THE DEPUTY CHAIRMAN: Order please.

SHRI PARVATHANENI UPENDRA: The question is that we are discussing the Home Minister's utterance. *(Interruptions)* Let me complete.

SHRI P. CHIDAMBARAM: That is an old story.

SHRI PARVATHANENI UPENDRA: Hear me; please. If the same expressions were given by any o;her party, in support ention he can quote them. I on to that. Whatever has the newspaper and what- if any other party perfectly within his right to say. "I am not alone, somebody celse has also said it", but you cannot bring in new things and new newspaper reports which somebody else has said.. No, no, in that case, whatever has been csaid against Mr. Rajiv Gandhi and this Government, I could have quoted in my Special Mention. Would you have allowed it? You give a ruling on this.

SHRI V. GOPALSAMY: Madam, **the** issue before this House which we **are** discussing is the reported speech of Mr. Buta Singh against the Andhra Pradesh Government and Mr. N. T. Rama Rao, the Chief Minsiter, and the point we hav© made is that the Home Minister should not have made any scathing attack against the Governmnt, whether it is true or not. Now the Home Minister should not quote the speeches and other things made by some people or by some political parties agianst the Chief Minister. He should not quote speeches against the Chief Minsiter, He cannot quote speeches made by other against the Chief Minister of Andhra Pradesh. This ocasion should not be used once again to do what he did there in Guntur. He should not be allowed to do it here.

' THE DEPUTY CHAIRMAN: There is no point of order.

श्री चतुरानन मिश्र : मंत्री महोदय ने जो हमारी पार्टी के बारे में कहा है, जो 60 चार्जेज लगाने की बात कही है हमने कभी नहीं कहा.... (व्यवधान)

श्री मुख्तियार सिंह : मलिक (हरियाणा) मेरा प्वाइंट आफ आर्डर है...

उपसभापति : इनके बाद आपको भी समय दूंगी।

श्री चतुरानन मिश्र : हमारा यह कहना है कि जो 60 चार्जेज की बात इन्होंने हमारी पार्टी के बारे में कही है उसको हमने डिनाई नहीं किया। मंत्री महोदय व उन को कोट किया है। (व्यवधान) अपनी जगह पर हम उनको लगा रहे है। हमने उनको लिख कर दिया है... (व्यवधान)

श्री बूटा सिंह : मेरा काम हो गया। इन्होंने यह बात मान ली है... (व्यवधान)

श्री चतुरानन मिश्र : मैं यह कहना चाहूंगा कि क्या गृह मंत्री जी कह रहे है हमारे तेलुगु देशम के लोगों से कि तुम पर भी चार्ज है और हम पर भी चार्ज हैं... (व्यवधान)

THE DEPUTY CHAIRMAN: No point of order.

डा० रत्नाकर पाण्डेय (उत्तर प्रदेश) : महोदया, मेरा पाइन्ट आफ आर्डर है। मैं मंत्री जी ने अभी एक कहानी सुनाई उसी संदर्भ में एक कविता सुनाना चाहता हूं —

जाल फेंका था समुन्दर में फंसा लेंगे जहाज
फंस गये खुद ही तो साहिल पे उछलते क्यों हैं
शोर हंगामे में वह अस्ल छिपाने के लिए,
आग जब पी लिये तो पानी में जलते क्यों हैं ?
बात कुछ सुनते नहीं चोट पर चिल्लाते हैं,
ये हंसी लोग मोहब्बत में मचलते क्यों हैं ?
इन अन्धेरों से कोई पूछे तो सूरज का मिजाज,
डर रहे हैं तो उजाले में निकलते क्यों हैं ?
जुर्म साबित है मगर जिद पे अड़े हैं, लेकिन
फैसला हो गया तो आंखों को मलते क्यों हैं ?

यह कविता हमारे मित्र श्री बेकल 'उत्साही' जी ने लिखी है ।

SHRI PARVATHANENI UPENDRA: Is it a tamasha? Why are you allowing such things.?

श्री मुख्तियार सिंह मलिक : महोदया, मेरा पाइन्ट आफ आर्डर है। मेरा कहना यह है कि कम्प्लेनेन्ट को इज्जत हल्की का दावा करने से पहले, डिफेमेशन सूट से पहले यह पता होना चाहिए कि तेरी सात पुश्तों की हिस्ट्री सीट खोली जाएगी।

THE DEPUTY CHAIRMAN: No point of order. Please sit down.

श्री बूटा सिंह : महोदया, मैं यह अर्ज कर रहा था कि जो भाव थे इस निबन्ध में, जो लिखे गये हैं, जिन पर कौमा लगा-लगा कर मेरी पगड़ी की ओर इशारा किया गया है, वही भाव मैं बता रहा हूं। मैंने अभी तक जो कुछ बताया हैं वह मैंने मेरे मित्र जो मेरे दायें बायें बैठे हुए हैं, जो भाव उन्होंने व्यक्त किये हैं उन्हीं को व्यक्त कर रहा हूं। मैं उनको व्यक्त करने से क्यों वंचित रहूं, यह मेरा अधिकार है ...... (व्यवधान) ।

श्री लालकृष्ण आडवाणी : महोदया, मेरा एक निवेदन है ।

उपसभापति : क्या आपका पाइन्ट आफ आर्डर है ?

श्री लालकृष्ण आडवाणी: मेरा पाइन्ट आफ आर्डर नहीं है । मैं एक निवेदन करना चाहता हूं । मैं यह कहना चाहता हू कि मेरे भाषण का उल्लेख करके और बी० जे० पी० की चार्जशीट का वर्णन करके यह आभास देने की कोशिश की गई है कि मानो मैं भी यही बात कह रहा हूं जो गृह मंत्री के नाम में छपी है। उन्होंने इस प्रकार से बातें कही हैं। मैंने शुरू में कहा था कि आन्ध्र सरकार का मैं आलोचक रहा हूं। मैंने स्वयं अपने भाषण में कहा है कि मैं उनका आलोचक रहा हूं । इसके बावजूद भी आप इस बात पर है कि कोई कांग्रेस का नेता यह बात कहता तो हम उसको इगनोर कर देते, लेकिन अगर देश का गृह मंत्री यह बात कहता है तो दुःख होता है .... (व्यवधान)

THE DEPUTY CHAIRMAN: Please, You cannot now reopen these things.

श्री बूटा सिंह : महोदया, सच को सच कहने में किसी को तकलीफ होती है तो इसमें क्या किया जा सकता है । क्या सच कहने का भी मुझे अधिकार नहीं है ? मेमोरेन्डम दिया गया है, यह सभी को पता है। मैं तो यह कह रहा हूं । कि मेरे भाषण के जो भाव थे, जो 12-13 पब्लिक मीटिंग्स मैंने कहा है, उससे मैं भागता नहीं हूं । मैंने उन भावों को व्यक्त किया है । मैंने पूरी आदरभरी भाषा में वहां पर कहा और यदि किसी बात के लिए थोड़ा-बहुत में जाना गया हूं तो मैंने आज तक अपशब्द नहीं कहे। मैंने अपने व्यवहार में अपशब्दों का प्रयोग नहीं किया है । छः मुख्य मंत्री हमारे विरोधी पार्टियों के है । वे आसाम से लेकर जम्मू-काश्मीर तक है । आज तक

[श्री बूटा सिंह]

किसी मुख्य मंत्री ने यह नहीं कहा कि मैंने अपशब्दों का प्रयोग किया। यह तो हो सकता है कि कह दें कि मिलते नहीं हैं, बात नहीं की है, लेकिन आज तक किसी ने यह नहीं कहा कि मैंने किसी का अपमान किया हो। बल्कि मैं तो खुद एक छोटे घराने में पैदा हुआ हूं। ये तो महाजन लोग है। मैंने किसी के प्रति अपशब्द नहीं कहा और फिर वह भी रामाराव जी के बारे में ..... बाप रे बाप .... जो सन्यासी हैं। हमारे यहां जो हमारा सम्प्रदाय माना गया है वह संतों, महापुरुषों का सेवादार माना गया है। उन महान ऋषियों के बारे में मैं कैसे कुछ कह सकता हूं? मुझे कबीर जी का एक दोहा याद आ गया —

सबसे भला गृहस्थ, नहीं कर वैराग,
वैरागी होय बन्धन बढ़े, ताते बढ़े अभाग।

आज वैरागी होकर भी बंधनों में फंसे हुए रामाराव जी बड़े अभागी हैं। वे कहते हैं कि मेरे पास कोई सम्पत्ति ही नहीं है, मेरे पास पैसा कोई नहीं है।

SHRI V. GOPALSAMY; Madam, the Home Minister should not criticise *(Interruptions)*

SHRI PARVAHANENI UPENDRA: I am on a point of order. This was not in his remark. Why is he going outside the ambit of the entire discussion? *(Interruptions)* No, no, you must give your ruling. It is not a question of laughing. We are patiently listening to him. If he goes outside the ambit, it will be bad.

THE DEPUTY CHAIRMAN: Mr. Upedra, please sit down. *(Interruptions)*

SHRI PARVAHANENI UPENDRA: This can be done in the Andhra Pradesh Assembly also, rememberr that Mr. Home Minister. Whatever you are telling, please mind your words. Otherwise there will be a return drama in the Andhra Pradesh Assembly. Don't think you have got a majority here and you can shout us down. There will be a return trouble in the State Assembly. I am telling you, please mind) your words, Mr. Home Minister. *(.Interruptions)* Madam Deputy Chairman, I will not allow him to expand the ambit of his discussion. Let him deny or justify his remarks. If he has to justify, let him justify or deny them. He started denying as an innocent man and he has started an attack now. If he has the guts let him justify all the remarks or he should deny as an innocent man. *(Interruptions)*

PROF. C. LAKSHMANNA: Are you throwing the rules to the winds?

SHRI PARVAHANENI UPENDRA: You should not allow that kind of a thing. *(Interruptions)* Is he giving a political speech here? Is he Home Minister or a politician here? We will not allow it.

SHRI V. GOPALSAMY: The Home Minister has stooped to so low a level. It is very unfortunate. The Home Minister has... *(Interruptions)* You were telling we should remain in good relations and he started speaking like this. Is it the way the Home Minister should speak? He has stooped to such a low level. *(Interruptions)*

PROF. C. LAKSHMANNA: I would like to ask for your ruling whether you have... *(Interruptions)*

AN HON. MEMBER: Under what rule?

PROF. C. LAKSHMANNA: Under Rule 238. *(Interruptions)*

श्री बूटा सिंह : यह उनका एफिडेविट है। स्वयं यह चीज उन्होंने मानी हैं मेम्बर ...(व्यवधान).....

THE DEPUTY CHAIRMAN; Listen now. Please sit down. The whole sub ject matter of discussion is allegations against the Chief Minister. No *(Interruptions)*

SHRI PARVATHANENI UPENDRA: No. It is an allegation against the Home Minister. What is this you are saying? Here you are changing the complexion on the debate. What is this? You cannot change the complexion of the debate. You please be fair.

It is not the way to conduct the House. You are changing this debate against the Chief Minister. *(Interruptions)*

THE DEPUTY CHAIRMAN; Listen, you say whatever appeared in the paper... *(Intemiptions)* Please listen. Whatever appeared in the newspaper, on that basis the whole discussion is taking place. And whatever has appeared is about the alleged allegations made by the Home Minister' against the Chief Minister of Andhra Pradesh. Now, during that when in his reply if he makes a mention about any allegation and about the Chief Minister, how can you avoid that?

SHRI PARVATHANENI UPENDRA: How can it be? You are swallowing your own remarks. On that day you said nothing beyond the reports will go. You set these parameters yourself. You are swallowing your own words.

SHRI V. GOPALSAMY: Whether he has made any such allegations or nor, that is the question. Either accept or deny it. *(Interruptions)*

श्री मोहम्मद खलील-उर-रहमान (आन्ध्र प्रदेश) : जो कुछ पेपर में आया है वह सही है या नहीं है, वह बोला है या नहीं बोला है इस पर बोलिये। (व्यवधान)

श्री लाल कृष्ण आडवाणी : महोदय, इन्होंने स्वयं कहा रिपोर्ट के 6 हिस्से थे जिन पर आपत्ति उठाई गई थी और इन्होंने कहा कि मैं एक एक का जवाब दूंगा। अच्छा होता वे उन्हीं को ले कर जवाब देते लेकिन एन० टी० आर० के पूरे आचरण और उनके बारे में आपको जो आरोप लगाने हैं वहां जा कर के लगाएं सदन में न लगाएं यह गलत बात होगी।

SHRI MIRZA IRSHADBAIG (Gujarat): We want to know the facts.

SHRI A. G. KULKARNI: I want guidance from the Chair, Madam, we have discussed this matter enough for the last three days. It was agreed in a private discussion with all our friends that we shall finish matter today. Now I would omy request you to see that this discussion takes place with some decorum and prestige of the Rajya Sabha. I would request Mr. P. Upendra...

SHRI PARVATHANENI UPENDRA: Why you should request me? You request the Minister and the Government of India.

SHRI A. G. KULKARNI: Mr. Upendra has invited all these troubles. Madam, when the camel has got into the tent, the inmates had to come out. Mr. Upendra is unnecessarily disturbed. For heaven's sake be a sportive Member I would request all my friends and Mr. Buta singh also that he should rise to the occasion and give a reply as to what actually happened. We are interested in listening to him. *(Interruptions)*

SHRI PUTTAPAGA RADHAKRISHNA: Madam, I am on a point of order.

SHRI DIPEN GHOSH (West Bengal): Madam Deputy Chairman, it. is true that, as you have stated, Mr P. Upendra has submitted a special mention on the basis of certain alleged remarks made by the Home Minister, Mr Buta Singh in Guntur *(Interruptions)* And while discussing this issue it is true that Members had the liberty to bring in various other issues linking them with the main point as you have given rulings on various occasions during the last three days. If you consult the proceedings you will find also that there are remarks allegedly been made by Mr. Buta Singh. He started with saying that it was hearsay and this was not taken as gospel truth. So we expected, at least I expected that one by one either he will say "no, I have not said it" or "I have said this way and this was not correct reporting" or he would even say "yes, I had stated it and this is the basis on which I had stated it."

AN HON. MEMBER: That is what he is saying. *(Intemiptions)*

SHRI DIPEN GHOSH: Mr Buta Singh, please bear with me for a minute. Madam, may I know whether the Home Minister will be allowed to bring in new allegations? If so, then the question **will**

THE DEPUTY CHAIRMAN: No question about that.

SHRl PARVATHANENI UPENDRA: If he brings in new factors, I must be given a chance to reply.

SHRI DIPEN GHOSH; Let Mr. Upendra be given the right to reply.

SHRI V. GOPALSAMY: The Home Minister should not be allowed to use this opportunity.

SHRI M. S. GURUPADASWAMY (Karnataka): May I make a submission? My understanding of the whole debate was that the focus is mainly on the speech, made by the Home Minister in Guntur. So he began righlly so. He began his speech by denying it. He denied it. He has not made it. So having done that he justified his speech indirectly by referring to others. He is justifying. I am just warning him.. .*(Interruptions).* I am just warning you. He is justifying his speech. Let him not do that.

SHRI PARVATHANENI UPENDRA: Madam, if the Home Minister transgresses the limits of the debate on the parameters you have put, then either you give me a right to reply or we will not allow him to speak. *(Interruption).*

श्री बूटा सिंह : महोदय, मुझे खेद . . . (व्यवधान) . .

श्री राम चन्द्र विकल (उत्तर प्रदेश) : महोदया, एक सेकेण्ड मुझे भी कहना है, आपने सबको समय दिया है।

उपसभापति महोदय, स्पेशल मेंशन उपेन्द्र जी को दिया गया है विशेष परिस्थितियों वश, स्पेशल मेंशन के टाइम में यह नहीं था। उस पर चर्चा कितने दिन से हो रही है? सच्चाई तो यह है—उपेन्द्र जी सुन लें, नेता विरोधी दल सुन लें—मैं गांव से आता हूं, विधि विधान का ज्ञान कम है। कभी-कभी बड़ा पहलवान अपने दांव पर कुश्ती हार जाता है। अपने दांव से खुद फंसे हो इसलिए आप शांति से सुनें।

श्री बूटा सिंह : . . . मैं आपसे निवेदन करूंगा . .

उपसभापति : इनका हो जाये फिर मैं आपको समय दूंगी।

PROF. C. LAKSHMANNA Madam Deputy Chairman, I would like the discussion to take place within the parameters of the Order Paper and if either the Home Minister or any Member exceeds that boundary. I mean what has been stated in the Order Paper, then the person who has initiated the discussion should have a right to reply.

THE DEPUTY CHAIRMAN; No.

SHRI PARVATHANENI UPENDRA: Why no? *(Interruptions).* Madam Deputy Chairman, one day, you give one ruling and the next day, you change it. What is that? Yesterday, you gave one ruling. Today, you have changed.

THE DEPUTY CHAIRMAN; No, no, I have not changed. You have changed.

PROF. C. LAKSHMANNA: Let me finish. *(Interruptions).*

SHRI PARVATHANENI UPENDRA: Yes, you have changed.

PROF. C. LAKSHMANNA: What is-the Order Paper? The Order Paper says: Further Discussion on the Union; Home Minister's reported statements during the Zila Parishad election campaign in Guntur, Andhra Pradesh raised on the 3rd December, 1987. This is what has been stated in the Order Paper. Therefore, the entire frame of discussion should be on the reported statement of the Home Minister. But if the Home Minister thinks that it is bis privilege to go beyond what has been stated by him and brings in other material, then the person who has initiated the discussion, should have a right to reply. (Interruptions)

SHRI PUTTAPAGA RADHAKRISHNA: Madam, I am on a point of order.

THE DEPUTY CHAIRMAN: No.

श्री बूटा सिंह : यदि यह स्पेशल मेंशन का मसला था तो यह पांच मिनट में खत्म हो जाता । पिछले चार दिनों से क्या-क्या नहीं कहा गया, क्या-क्या तर्क नहीं दिये गये। मैं तो खाली यह कह रहा हूं कि अभी तक जो मैंने कहा वह तो आया नहीं है, अभी तक तो जो उनके सहयोगियों ने कहा, उसका थोड़ा सा वर्णन किया है। अगर आपके श्री रामाराव जी के बारे में व्यक्तिगत रूप से आप चाहें तो मैं शब्द भी वापस लेता हूं, मगर क्या श्री रामाराव जी इतने कमजोर हैं? . . . (व्यवधान)

श्री पर्वतनेनि उपेन्द्र : यू नो वे कितने कमजोर हैं। . . (व्यवधान)

श्री बूटा सिंह : मैं आपसे ज्यादा नहीं जानता हूं मगर मुझे मालूम है कि वे महान व्यक्ति आपकी तरह तिलमिलाते नहीं हैं. . (व्यवधान) महोदया, आज मेरे दुर्भाग्य से श्रीमती रेणुका यहां नहीं हैं. . (व्यवधान) मुझे मेरे ही रंग के श्री उपेन्द्र जी का मुकाबला करना पड़ रहा है। श्री उपेन्द्र जी ने मुझे धमकी दी। मेरे प्यारे भाई हैं, धमकी दें, कोई हर्जा नहीं। एक बार नहीं जितनी बार मौका मिलेगा मैं आंध्र प्रदेश आऊंगा। जैसे आप का प्यार है, वैसे मेरा भी है। आप खुले हैं जो जी चाहे कर लें। मगर इस तरह की धमकियों से सत्य को छिपा नहीं सकते हैं. . (व्यवधान) अवश्य आऊंगा (व्यवधान) चूंकि सी पी०आई (एम) के साथी यहां पर बैठे हुए हैं श्री दीपेन घोष जी. . (व्यवधान) मैं आपके 6 पाइंट्स का जवाब दूंगा आडवाणी जी आपको ऐतराज नहीं होना चाहिए । जब श्री ज्योति बसु परसों हैदराबाद गये. . (व्यवधान)

SHRI PARVATHANENI UPENDRA: Madam, again my objection is how it is relevant? You must give a ruling.

THE DEPUTY CHAIRMAN; I am giving a ruling. Listen now.

SHRI PARVATHANENl UPENDRA: Is it a part of this debate? How is it relevant now? You must give a ruling.

THE DEPUTY CHAIRMAN: Listen now. I am giving my ruling. While making your point, you also made some points. *(Interruptions).* If it was so straight . . . *(Interruptions)* Every now and then you say 'let the Home Minister say against it and everything will be over *(Interruptions)* Therefore, listen. *(Interruptions)* He is making his point. Why are you not allowing him? *(Interruptions)* .

SHRI PARVATHANENI UPENDRA: I did not refer to Mr. Jyoti Basu.

THE DEPUTY CHAIRMAN: You also made a lot of references in your speech.

SHRI PARVATHANENI UPENDRA: No, Did I refer to Reagan and Mar garet Thatcher? *(Interruptions)* What are you talking?

THE DEPUTY CHAIRMAN: You make certain references. *(Interruptions)* .

SHRI PARVATHANENI UPENDRA: Please do not misquote. You are partisan.

THE DEPUTY CHAIRMAN: No.

SHRI PARVATHANENI UPENDRA: Yes, of course. *(Interruptions).*

THE DEPUTY CHAIRMAN: This is wrong. What you are saying is completely wrong. *(Interruptions)* Let him make his point. He is making his point. *(Interruptions)*

SHRI V. GOPALSAMY: The whole mudslinging is done at the instance of Mr. Rajiv Gandhi. *(Interruptions)*

श्री बूटा सिंह : मैं राजीव गांधी जी के बारे में कुछ नहीं कह रहा हूं। आन्ध्र प्रदेश में जो इस वक्त राजनीतिक परिस्थिति है, उसके बारे में मैं कह रहा हूं और मुझे पूरा हक है. . . (व्यवधान)

SHRI PARVATHANENI UPENDRA: Please, tell me how it is relevant. How what you said in Guntur is relevant to what Mr. Jyoti Basu said. *(Interruptions)* If you want a discussion, we will have it. We will give pur reply.

श्री बूटा सिह : यह डिस्कशन नहीं है, यह डिबेट है। . . . (**व्यवधान**) आप कहिए, बड़ी खुशी से कहिए । . . . . . (**व्यवधान**) महोदया, जब किसी राजनीतिक दल का सियासी वर्कर चुनाव में हिस्सा लने के लिए जाता है और विशेपकर के ऐसे प्रदेश में जहां हम विरोधी दल में हैं और यह सत्ताधारी दल में हैं, तो क्या यह हमसे उम्मीद

व

ग

SHRI PARVATHANENI UPENDRA: We did not object to Mr. Vengal Rao. We did not object to Mr. Chidambaram's speech. Did we object? *(Interruption)*

SHRI BUTA SINGH; Take it lightly.

आप जरा सुनने की हिम्मत रखें। आपने जो कुछ किया, वह सब के सामन है, देश के सामने हैं। जब भूतपूर्व राष्ट्रपति के सामने बड़ी-बड़ी याचिकायें, बड़े-बड़े मेमोरेंडम लकर जा रहे थे कि प्रधान मंत्री के खिलाफ केस दर्ज करो. . . (**व्यवधान**)

t is a Constitutional right. You can go to the President. What is wrong in going to the President?

श्री बूटा सिह : क्या यह राईट मुझे नहीं है? मुझे कंस्टीट्यूशनल राईट नहीं दोगे क्या ?

SHRI PARVATHANENI UPENDRA: If you want a political discussion, come outside. I am prepared to argue with him. Come on. Do not use this House. *(Interruption)*

श्री बूटा सिह : यह तीस दिन. . (**व्यवधान**) यह कल्याण पत्रिका है. . (**व्यवधान**) एक बार नहीं सौ बार. . . (**व्यवधाग**)

SHRI PARVATHANENI UPENDRA: I can read ll J. B. Patnaik's history. Will you allow? I have juicy stories. I will read. So many things will come out tomorrow. You cannot prevent. *(Interruptions)*

Once she has given a ruling that the Chief Minister can be discussed, we will take full advantage of it. Tomorrow you will have so many skeletons from the cupboards of Chief Ministers. We have got hundreds of things *(Interruptions)*

SHRI PARVATHANENI UPENDRA: I

श्री **बूटा सिह** : आधी-आधी रात को जाकर के उस बेचारे की नींद हराम करते रहे, उसको सोने नहीं देते थे और

SHRI PARVATHANENI UPENDRA: How does it come into this? Will you allow this kind of a thing?

दस्तखत हुए, कल भा दस्तखत हुए, क्या कुछ आपने नहीं किया ?

आज एक साधारण राजनीतिक परिस्थिति के बारे में मैं कह रहा हूं, जो छप चुका है, जो आपके साथि न कहा हुआ है, जो सारे आपके आगे और पीछे जो बैठे हुए हैं. . . (**व्यवधान**) जो मैंने अभी अपना तरफ से कहना है, वह तो मैंने अभी कही ही नहीं है । . . . . (**व्यवधान**) अभी मुख्य मंत्री जी ने तीन दिन पहले अपने आप को एक बहुत बड़ा प्रमाण-पत्र दिया कि मैं दुनिया का सब से बड़ा लेपिटस्ट हूं । . . . (**व्यवधान**)

श्री बूटा सिह : अरे, सारे अखबारों म छपा है।

उपसभापति : यह बात आपने कही थी तो आप कह दीजिए।

श्री बटा सिंह : देश के **प्रस** मैं छपा है ।

SHRI PARVATHANENI UPENDRA: Rajiv Gandhi has given a certificate to himself that he is an honest man, that he has not taken any bribe. Shamlessly he has taken a certificate from Bofors.

श्री बूटा सिंह : मैं समझता हूं कि वह शायद ज्योति बसु की यात्रा के ऊपर दिया गया। वह हैदराबाद में गए थे। इसलिए उन्होंने कहा है कि मैं तो लैफिटस्ट मानता नहीं।

SHRI V. GOPALSAMY: Mr. Home Minister, you should not throw more garbage on a State Government using this opportunity.

श्री बूटा सिंह : मैं कोई उनके बारे में अपमानजनक शब्द नहीं कह रहा हूं।

SHRI P. CHIDAMBARAM: He is quoting jyoti Basu. *(Interruption)* Yesterday you quoted; the day before yesterday I quoted ...

SHRI DIPJEN GHOSH: Sometimes, we know, the devil quotes scriptures. I wel come you quoting Jyoti Basu and defending yourself. The devil quoting scriptures ..

SHRI P. CHIDAMBARAM; Thank you.

"Land Ceiling Act has been in use more for its violation than implementation" ...

SHRI PARVATHANENI UPENDRA:

श्री बूटा सिंह : आपने तो बड़ा आसानी से... (**व्यवधान**) आप तो महान कलाकार हैं, आपने तो बड़ी आसानी से ब्रश इस्तेमाल किया, यहां करप्शन का नाम आया, सब कुछ आया, आप आराम से पीछे हट गए।

SHRI DIPEN GHOSH; There are stinking skeletons in your cupboards.

श्री बूटा सिंह : आपका तो जवाब ही नहीं। महोदया, यह जो बहुत अपने आपको प्रगतिशील कहते हैं, वहां के सरकार के बारे में यह लिखा है:

What is this happening? Will you allow this? Mr. Home Minister, you speak about what you had said there, you justify what you had said.

SHRI M. S. GURUPADASWAMY: The Home Minister is discussing about the entire State. That is wrong, objectionable. You cannot discuss the State Governments here. What are you doing?

SHRI PARVATHANENI UPENDRA: Madam, you guide him. Do you allow him like his?

श्री अटल बिहारी वाजपेयी (मध्य प्रदेश) : महोदया यह क्या हो रहा है, हम क्या चर्चा कर रहे हैं?

उपसभापति : आप जरा, ठीक .. प्लीज़ ज्यादा प्रोवोकेशन हो जाए ऐसा कुछ मत कहिए।

SHRI MURASOLI MARAN: How can they discuss the State Governments here? You should give your ruling.

SHRI LAL K. ADVANI: What has the Land Ceiling Act to do with the Guntur speech?

SHRI DIPEN GHOSH: Let us discuss how the Land Ceiling Act is being implemented in U.P. in Madhya Pradesh.

SHRI V. GOPALSAMY: Jungle law prevails in Bihar.

श्री बूटा सिंह : महोदया, ये ऐसे विषय थे जिनके ऊपर मैंने कहा है और जिनकी रिपोर्टिग एक निबन्ध में मरोड़ कर मेरे नाम पर कही अभी तो और विषय थे अब मैं क्या कहूं जिनके बारे में चर्चा ही नहीं। अगर मैं वहां इलैक्शन में जाकर व्यवस्था की बात नहीं करता, किसानों की बात नहीं करता, मजदूरों की बात नहीं करता, भूमि सुधार के जो वहां कानून हैं उनकी बात नहीं करता तो मैं समझता हूं कि मेरे कहने के लिए कुछ भी नहीं था।. . . (**व्यवधान**) यह जो छः बातें श्री आडवाणी जी ने कहीं उनके बारे में यह जो निबन्ध छपवाया गया बंदोबस्त करके बांटा गया और सदन में उठवाया गया और चार रोज से लगातार इसमें जो

[श्री बूटा सिंह]

दुनिया भर की गालियां गुरुपदस्वामी जी दे सकते थे, इनकी पार्टी के बारे में तो मैं कुछ कह भी नहीं सकता, अकबर इलाहाबादी का एक शेर याद आता है, कहो तो सुना देता हूं।...(**व्यवधान**)

SHRI PUTTAPAGA RADHAKRISHNA: This is another irrelevant thing. He wants to sidetrack the issue.

THE DEPUTY CHAIRMAN: It is the cardinal principle of democracy that you have to be tolerant to the views of others.

सब्र कीजिए। आपने भी बहुत सी बातें कहीं, वह भी कह रहे हैं, इतना तो चलता ही है। आप क्यों सेंसेटिव हो रहे हैं? बैठ जाइये।

श्री बूटा सिंह : उपेन्द्र बाबू, कभी कोई शेर भी सुन लिया करो।

SHRl PARVATHANENI UPENDRA: A few jokes are allowed, but you cannot enlarge on them.

श्री बूटा सिंह : यह जनता पार्टी के बारे में कह रहे हैं क्योंकि यह कुछ ऐसी महान विभूतियों के लिए है ... (व्यवधान) .....

SHRI M. S. GURUPADASWAMY: How is it relevant here?

SHRI P. CHIDAMBARAM: Whatever he says is irrelevant and whatever you people say is all relevant? What is this?

श्री बूटा सिंह : अरे, उन्होंने मुझे इनडिसेंट कहा, उन्होंने मुझे अनकल्चर्ड कहा, अनएजुकेटेड कहा, मैं उनको यह तो याद दिला दूं कि मुझे कुछ शेर आता है (**व्यवधान**) ...

SHRI M. S. GURUPADASWAMY: On a point of order. I did riot call him .... *(Intermiptions)* ... Just a minute ... *(Interruptions)* ... Just a minute. I said, if the name of Mr. Buta Singh is removed from the body of the speech, what impression this speech would create on one's mind.

श्री बूटा सिंह : मुझे मालूम है, मैं इतना चालाक नहीं हूं। मैं तो सीधा-सादा व्यक्ति हूं।

SHRI M. S. GURUPADASWAMY: What impression will it have on one's mind? This is what I said . . . *(Interruptions)* ... The record is there ... *(Interruptions)* ... The record is there and it will show what I said. I said, if the name is removed, nobody would call this speech as a speech delivered by a cultured person ... *(Interruptions).*

SHRI P. CHIDAMBARAM: It is an ingenious way of saying. We are all simple people and we do not have your ingenuity.

श्री बूटा सिंह : मुझे एतराज कोई नहीं, जो आपके पास गुण होगा वही तो देंगे आप मुझे। इसलिए आपके पास जो था, वह आपने दिया, मैं उसे नहीं लेता, वापस चला जायगा आपके पास। तो अकबर इलाहाबादी ने कुछ ऐसी ही महान विभूतियों के बारे में कहा था, जो हरेक के स्वर लड़ा देते हैं, जिनकी अपनी कोई भाषा नहीं होती। यह इनकी पार्टी के नेता ऐसे ही हैं। अगर एक-एक का नाम लूंगा तो मेरे लिए विपदा खड़ी हो जाएगी। आखिर किस-किस का नाम लूं। हरेक प्रांत में इनके नेता का स्वर अलग होता है और केन्द्र के नेताओं का अलग स्वर होता है। अकबर इलाहाबादी ने ऐसे ही लोगों के लिए कहा है —

मेरा तरीके मजहब क्या पूछती है मुन्नी
शिया के साथ शिया, सुन्नी के साथ सुन्नी।

..(**व्यवधान**)...

श्री मोहम्मद खलील-उर-रहमान : यह आपके लिए कहा गया है। अकबर इलाहाबादी ने ठीक आपके लिए कहा है।

SHRI M. S. GURUPADASWAMY: It applies more to you than to anybody else.

श्री बूटा सिंह : इसका मतलब है कि जैसी परिस्थिति देखी, वैसी बात कर ली और प्रत्येक राज्य में प्रत्येक प्रदेश में ऐसा ही हो रहा है, चाहे राजस्थान को देख लें, चाहे उत्तर प्रदेश को देख लें, चाहे पंजाब को देख लें, ऐसा ही हो रहा है। इसलिए मैं आपकी गालियों का तनिक भर भी गुस्सा नहीं करता हूं क्योंकि आपने जो कल्चर की बात की, तो आपकी कल्चर ही यह है, मैं क्या कर सकता हूं। . . . (**व्यवधान**)

SHRI M. S. GURUPADASWAMY: May I tell my friend that we have to learn opportunism from them only?

श्री बूटा सिंह : चूंकि आपने अपने भाषण में कोई खास बात तो कही नहीं, सिवा मेरे ऊपर ही फूल बरसाते रहे। इसलिए आपके भाषण की बात मैंसन करना मैं ठीक नहीं समझता हूं। यह जो भाव व्यक्त किए हैं, छह मुद्दे जो आडवाणी जी ने कहे हैं, जिसको लेकर इस निबंध को कोट किया है, यह इन्हीं का पेपर है। उसका आज का ही एडीटोरियल देख लीजिए, उसने तेलुगु देशम की डिफीट पर मरसिया लिखा है। अगर वह इनका नहीं है पेपर, तो आज के एडीटोरियल में तेलुगु देशम की डिफीट के ऊपर जो मरसिया लिखा है, उसे देखें . . . (**व्यवधान**) . . .

एक माननीय सदस्य : जरा पढ़ दीजिए और यह मरसिया क्या होता है . . .

SHRI PARVATHANENI UPENDRA: What you are telling is that it is from our paper. It is not our paper .. . *(Interruptions)* . . .

SHRI BUTA SINGH: That shows how deeply he is involved in the Telugu Desam politics.

डा० रत्नाकर पाण्डेय : मंत्री जी, आप जिज्ञासा पैदा कर देते हैं, पूरी बात नहीं करते।

श्री बूटा सिंह : मेडम, इन्होंने मेरे नाम से जो पिछले चार दिन से कहा, उनके भाव मैं याद कर सकता हूं, लेकिन शब्द याद करना कठिन है इन दस-बारह स्पीच में पूरे लफ्ज याद करना, मेरे में तो शक्ति नहीं है। आडवाणी जी कर सकते होंगे, बड़े हैं। मगर मुझे लगता है कि मैंने यह जरूर कहा था कि नागलैंड के जब इलेक्शन में गए तो उन्होंने किन लोगों की कैसी शक्तियों का समर्थन किया, जो विभाजन की तरफ बढ़ने वाली शक्तियां हैं। अब उपेन्द्र जी ने . . . (व्यवधान)

SHRI PARVATHANENI UPENDRA: Why don't you ban that? If you are convinced that that party is an anti-national party, why did you allow them to contest the elections? . . . *(Interruptions)* .... What action did you take? . *(Interruptions)* ... What action are you taking? Is it not recognised by the Election Commission? . . . *(Interruptions)* .. . Have you banned it? Is it a banned party? Then, what action are you taking?

PROF. C. LAKSHMANNA; You are the Home Minister. If it is anti-national what action have you taken? . .. *(Interruptions)* ...

SHRI PARVATHANENl UPENDRA: You are the Home Minister. What action are you taking?

श्री बूटा सिंह : इससे यह प्रश्न पैदा नहीं होता। आप अलग से करेंगे तो इसके बारे में भी मैं जवाब दूंगा। आप अलग से करेंगे तो इसके बारे में भी मैं जवाब दूंगा। फिर खर्चे की बात आई। खर्चा तो उपेन्द्र जी खुद मानते हैं कि हमने तो लाखों रुपए के इश्तहार और पोस्टर वगैरा दिए हैं।

SHRI PARVATHANENI UPENDRA: I did not say that.

श्री बूटा सिंह : आपने यह तो कहा कि मैंने इश्तहार पम्फलेट और मैनीफेस्टो छापकर दिए हैं

PROF. C. LAKSHMANNA; We stand by that. Of course, yes. *(Interruptions)*

उपसभापति : यह क्या आप एक-एक बात के लिए उठ रहे हैं। यह ठीक नहीं है। ऐसे तो यह कभी पूरा नहीं होगा।

SHRI BUTA SINGH: "In Haryana also he advocates separatism and casteist feelings.

उसी संदर्भ में यह कहा कि हरियाणा, आसाम और नागालैंड इलेक्शंस में गए और वहां पेरेकियल फोर्सेस जो लोग देश को विभाजन की तरफ बढ़ा रहे हैं उनका साथ दिया। तीसरी बात रुपए की हो गयी। वह कहते हैं कि हमने सिर्फ पब्लिसिटी मटेरियल दिया था। उस सम्बंध में मेरे बारे में बढ़ा चढ़ाकर लिखा गया है।"

why this felow goes to Nagaland Then "he has stolen crores of rupees from income-tax. He has acquired crores of rupees worth property."

यह सब चीजें जो मेरे नाम पर मढ़कर लिखी गयी हैं। जो मुझे याद पड़ रहा है, मैंने इस तरह से भाव व्यक्त किए थे --

(Interruptions) I am not saying this, The Andhra Pradesh High Court has said all this."

SHRI ATAL BEHARI VAJPAYEE: Not by the court.

SHRI PARVATHANENI UPENDRA: By the petitioner, *(Interruptions)*

SHRI BUTA SINGH; Then, "He, as the Home Minister, had come down to personally monitor the Guntur election... Anybody who tampers with the election process will not be let off. The Central Government will take strict action."

यह जो आपने इसमें लिखा हुआ है कि मैंने मीटिंग काल की-- हैदराबाद में मीटिंग काल की गंटूर में मीटिंग काल की। यह निराधार है। मुझे मिलने के लिए जिले के कुछ आफिसर आए। वह खुद आए।

Regarding the Guntur election, "I have come to personally watch the situation. No official or policeman will be allowed to play with the election process." *(Interruptions)*

SHRI PARVATHANENI UPENDRA: You are a Central Minister. Even though you misbehave, we always observe courtesy. We call you for lunches and dinners. And our officers call on you. *(Inteiruptions)*
"

श्री बूटा सिंह : यह फिर आप ऐसी बात कर रहे हैं। तो मैंने उनसे यही कहा कि आपसे हम उम्मीद करते हैं कि कोई भी पार्टी हो आप निष्पक्ष चुनाव कराने में सहायता कीजिए।

इससे आगे आपने छठा पाइंट कहा ... **(व्यवधान)** .... मैं तो पार्टी बनकर गया था। मैंने यही कहा कि आप मेरे से भी प्रभावित मत होइए। इस प्रभाव में भी नहीं आइए कि मैं होम मिनिस्टर हूं। आपका फर्ज यह है कि चाहे वह यहां की राज्य सरकार हो, चाहे केन्द्र सरकार हो आप निष्पक्ष चुनाव करवाइए।

Then: "He reminded that the rules governing the conduct of elections did not come under the purview of the State Government but was under the Centre and warned that the Centre would' he forced to intervene to ensure free and fair election if any foul play was noticed." *(Interruptions)*

जो मेरे भाव थे। मैंने कहा कि --

It is my duty to caution the State Government *(Intermiptions)* why not? When I have received serious complaints, when on a day prior to our going theve a bomb was hurled at the public meeting of Shri Vengal Rao my distinguished colleague and former Chief Minister of Andhra Pradesh . . . *(Interrup/ions)*

PROF. C. LAKSHMANNA: Did you forward it to the State Home Minister? *(Interruptions)*

SHRI PARVATHANENI UPENDRA: I appeal to the Home Minister that up to now what you have said is enough. Stop here. It will be nice. *(Interruptions)*

श्री बूटा सिंह : महोदया मैं आपके आदेश से चल रहा हूं। उपेन्द्र जी के आदेश से नहीं चलूंगा।

... (व्यवधान) ...

उपसभापति : आप बीच-बीच में कितनी बार बोलेंगे ।

श्री बूटा सिंह : उपेन्द्र जी के वक्तव्य का परिणाम है कि पिछले चार दिनों से उस किस्म उलझन में फंसा कर रखा गया है। यदि आप मेरे से बात किये होते और मुझे मौका दिया गया होता तो मैं उन बातों का स्पष्टीकरण कर दिये होता। एक साधारण चुनाव के अभियान में किसी एक दल के वर्कर का जाना और उसके लिये माननीय सदस्यों ने इतनी इतनी बातें कहीं, धमकियां, दीं, मैं कहना चाहता हूं कि चुनाव हर राज्य में होते हैं, चाहे वहां राज किसी दल का हो, किसी पार्टी का हो, वहां सत्ताधारी दल कोई भी हो, लेकिन लोगों का विश्वास लोकतंत्र में तभी होगा यदि चुनाव बिना भय के होंगे। दीपेन बाबू मेरी बात पर मुस्करा रहे हैं लेकिन मेरी बात का साथ नहीं दे रहे हैं . . .

SHRI DIPEN GHOSH; We had the experience of what you did during 1972.

श्री बूटा सिंह : तो मेरे पास जो शिकायतें आयीं उन को, सारी की सारी को मैंने स्टेट गवर्नमेंट को फार्वर्ड किया गांव का नाम देकर चुनाव में मतदान से एक दिन पहले। जिन जिन से शिकायतें आयीं वह सब मैंने स्टेट गवर्नमेंट को भेज दीं। इसलिये मैंने अपनी पोजीशन का कोई दुरुपयोग नहीं किया।

श्री अटल बिहारी वाजपेयी : आपने बहुत समझदारी की ।

श्री बूटा सिंह : और न वहां तेलुगु देशम के बारे में कुछ कहा। मैंने उनके प्रोग्राम के बारे में उनकी पार्टी की नीतियों के बारे में कहा। वह हम क्रिटिसाइज कर सकते हैं और वह मैंने किया और मैं समझता हूं कि लोकतंत्र के लिये यह बहुत स्वच्छ परम्परा है और इसको चलते रहना चाहिए। लोगों की आस्था हमारे लोकतंत्र में तभी होगी यदि हम लोकतंत्र की कुछ परम्पराओं में, कुछ संस्थाओं में गौरव लायें। चाहे वह देश का राष्ट्रपति हो, प्रधान मंत्री हो, प्रदेश का मुख्य मंत्री हो या राज्यपाल हो, देश के सर्वोच्च न्यायालय का न्यायाधीश हो, हाईकोर्ट का न्यायाधीश हो, मैं तो एक छोटा सा व्यक्ति हूं, यह जो पद हैं, व्यक्तियों के साथ उनको नहीं तोलना चाहिए। उनका गौरव तो देश का गौरव है, देश की एकता का, देश की प्रभुसत्ता का और उनके साथ उन को रखना चाहिए। आज यह फैशन बन गया है, अभी कल ही उपेन्द्र जी ने बहुत अजीब किस्म का नारा इस सदन में लगाया। मैं उसका जवाब नहीं देना चाहता, मगर जो कुछ बीज बोया जाता है उसका फल काटना पड़ता है। आपने इस प्रकार का विवाद इस सदन में खड़ा किया और दुर्भाग्यवश बड़े खेद के साथ दुख के साथ आन्ध्र प्रदेश के मुख्य मंत्री श्री रामाराव जी के बारे में मुझ कुछ ऐसे शब्द कहने पड़े जो उनके लिये पहले से ही आये हुए हैं। मैं तो चाहता हूं कि वह दिन जल्दी आये कि उनको वहां के न्यायालय या जो आयोग बने वह उन को बरी कर दे ताकि लोगों में वहां के मुख्य मंत्री की छवि बिगड़े नहीं, लेकिन जब तक वह नहीं होता तब तक आप लोगों को कैसे रोकेंगे ।

इन शब्दों के साथ उपेन्द्र जी का मैं धन्यवाद तो नहीं कर सकता क्योंकि यह एक षडयंत्र था। यह निबंध मेरे लिये लिखवा कर जो ध्यान लोगों का वहां की सरकार की तरफ जाना था वह मेरे जैसे गरीब आदमी के ऊपर सारा ध्यान दिला कर यह कराया गया और न जाने कैसे बड़े बड़े पत्रकार है, उन को न जाने क्या हो गया कि मेरे ऊपर कलम तोड़ दी। मैं 20 25 साल से देश की सेवा कर रहा हूं। आज तक मैंने ऐसी गुस्ताखी नहीं की और आज एकाएक हैदराबाद जाकर मैं अछूत हो गया सबक लिये। तो मैं ने आज देखा है कि यह जो व्यवहार हुआ है पत्रकारों की ओर से, चन्द पत्रकारों को ओर से, सदस्यों की ओर से, यह मेरे साथ बेइंसाफी हो गयी और मैं उम्मीद करता हूं कि चेयर ऐसी बेइंसाफी फिर कभी नहीं होने देगा।